to be used to demoralise the armed forces, our jawans?...(Interruptions)...Can you allow an Independence Day speech to demoralise the armed forces? ...(Interruptions)...,

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SHRI PARVATHANENI UPEND-RA: We can expose your corruption and your pay-offs and your kickbacks ... (Interruptions) ...

SHRIMATI JAYANTHI NATARA-JAN: Can you allow an Independence Day message to be misused by using words that glorify one political party? ... (Interruptions) ...

SHRI M. M. JACOB: Madam, I have a submission to make. (Interruptions) In the List of Business we have listed Constitutional (Amendment) Bills, Sixty-third, Sixty-fourth and Sixty-fifth. (Interruptions) My submission is this. Instead of putting the Sixty-third first and then Sixty-fourth and Sixty-fifth, please start with the Sixty-fourth and Sixty-fifth after lunch. That is my only submission.

THE DEPUTY CHAIRMAN: That we will take up only after lunch. Now, we have had enough discussion on this. So I adjourn the House for lunch for one hour.

The House then adjourned for lunch at thirty-one minutes past one of the clock

The House reassembled after lunch at thirty-one minutes past two of the clock, The Deputy Chairman in the Chair

CONSTITUTION (SIXTY-FOURTH AMENDMENT) BILL, 1989

CONSTITUTION (SIXTY-FIFTH AMENDMENT) BILL 1989

THE DEPUTY CHAIRMAN: Now we take up the Constitution (Sixty-Fourfth Amendment) Bill, 1989, and the Constitution (Sixty-fifth Amendment) Bill, 1989.

THE PRIME MINISTER (SHRI RAJIV GANDHI): Madam Deputy Chairman, with your kind permission, I rise to move:

That the Bill further to amend the Constitution of India—the Constitu-

tion (Sixty-fourth Amendment)
Bill, 1989—as passed by the Lok
Sabha, be taken into consideration.

I further move:

That the Bill further to amend the Constitution of India—the Constitution (Sixty-fifth Amendment) Bill, 1989—as passed by the Lok Sabha, be taken into consideration.

My colleagues, Shri Bhajan Lal, the Minister of Agriculture, and Smt. Mohsina Kidwai, the Minister of Urban Development, who are Ministers in charge of the subject matter in the Bills will explain the provisions of the Bills. I will reply to the debate

THE DEPUTY CHAIRMAN: Mr Bhajan Lal.

SHRI PARVATHANENI UPEN-DRA (Andhra Pradesh): When is the TV debate?

THE DEPUTY CHAIRMAN: You talk of the Rajya Sabha debate first.

कृषि मंत्री (श्री भजन लाल) : उपसभापति महोदया, हमारे देश के प्रधान संत्री जी ने भभी भ्रापके सामने पंचायती राज बिल प्रस्तुत किया है। यह बिल एक क्रांतिकारी और एतिहासिक बिल है।

न्नापं जानती हैं कि राष्ट्रपिता
महात्मा गांधी जी ने यह कहा था कि
सही मायनों में प्रजातंत्व, सही मायनों में
स्वराज तभी होगा जब गांवों में बसने
वाले भाइयों को हम शक्ति देंगे और
इसी बात को लेकर पण्डित जवाहर लाल
जी ने उस स्वप्न को मायार करने की
कोशिश की और पण्डित जी ने पंचायती
राज की स्थापना की । पण्डित जवाहर
लाल जी चाहते थे कि देश में पंचायतों
को पूरा अधिकार दिया जाए और उनके
द्वारा लोगों की हालत को बेहतर बनाया
जाए । लोगों की समस्याओं का समाधान
किया जाए और प्राधिक और सामाजिक
दोनों ही न्याय उनको दिए जाएं।

श्री भजन लाल]

यह भावना थी पण्डित जी की । उसके बाद स्वर्गीया श्रीमती इन्दिरा गांधी जी ने इस पर पूरो कार्रवाई करने की कोशिश की । ग्राप जानती हैं कि ज्यों-ज्यों इतिहास बदलता गया लगी-तों होने के समय लगता गया । त्यों-त्यों पंजायती का ढींचा बजाए ग्रीर मजबूत होने के भीर श्रागे जाने के उसमें बहुत किम्यां श्रा गईं। जो भावना राष्ट्रिया महाहना गांधी जो की थी; पण्डित जवाहर लाल नेहरू की जो भावना थी, श्रीमती इन्दिरा गांधी की जो भावना थी, श्रीमती इन्दिरा गांधी की जो भावना थी वह सपना साकार नहीं हो पाया।

्हमारे देश के युवा प्रधान मंत्री श्री राजीव गांधी जी ने जिल दिन प्रधान मंत्री का पद संभाला ्यी दित से उन्होंने इस बात को महसूर किया कि किस तरह से हम आम अरमी को जो गांवों में असने वाले भाई हैं उनको शक्ति दे सकते हैं ग्रीर किस तरह न लोगों की हालत हम अच्छो बना सकते हैं। किस तरह से दवे हुए लीग, **ग्रादिवासी भाई, हरिजन भाई, म**हिलाएं इनको कैसे लाकत देकर ग्राग ल सहते हैं और कैसे प्राधिक विकास उनका कर सकते हैं। कैसे उनको सामाजिक न्य'य दिला सकते हैं। इन सारी बातों पर बहुत गहराई से हमारे प्रधान मंत्री जो ने ग्रध्ययन किया ग्रीर अध्ययन करने का तरीका अप ज नते हैं कि इस देश में कोई इलाका कोई प्रदेश ऐसा नहीं है जहां के एरिया में हमारे प्रधान मंत्री न गए हों। सभी इल को में चाहे राजस्थान का रेगिस्तानी इल का चाहे पहांड का इलाका है, चाहे उबड़-खाबड़ इलाका है, चाहे मैदानी इलाका है, चाहे गरीब प्रादमी की झोंपड़ी है, चाहे कच्चा मकान, चाहे गली है चाहे महल्ला है, हर जगह जाकर इन्होंने इस बातको देखा कि कैसे हम इन लोगों की हालत को ठीक कर सकते हैं और कैसे इनको ताकत हम दें सकते हैं। इसी बात पर विचार करने के लिए हमारे प्रधान मंत्री जी सबसे पहलें कलेक्टरों के साथ मीटिंग की श्रीर उनसे जाना चाहान कि किस तरहा से हम गांवों को शक्ति दे सकते हैं।

महोदया, राष्ट्रपति महात्मा जी कहा करते थे कि भारत की श्रात्मा गांवों में निवास करती है। देश गांबों में बसता है। इसलिए गांबों की दशा सुधारने के लिए उन्होंने कलेक्टर्स के साथ मीटिंग की ग्रीर उसके बाद चीक सैकेटरीज के साथ मोटिंग की ग्रीर यही नहीं उसके बाद देश के जो चुने हुए नुमाइदे सरपंच, पंचायत समिति के चैयरमैन, जिला पंच ग्रोर नगरपालिका श्रों के चैयरमैन या प्रधान, सबके साथ वैठकर सारे देश को तीन हिस्सों में बांटकर, तीनों जगह स्वयं जा करके चार-चार घंटे उनके साथ बैठकर एक-एक बात की तह में गए ग्रीर सबके विचार जाने कि किस तरह से हुम ग्रापको शक्ति दें सकते हैं, कैसे पंच दतों के स्वरूप सन्दर बना सकते हैं और किस तरह से हुम लोगों को हुःलत को बेहुः र बना सकते हैं । क्या-₹या कॉम उनके में दिए जाने चाहिए। इसके लिए, भ्राप लोग जानते हैं कि, पहले दिल्ली में सम्मेलन हुन्ना । उसके बाद बंगाल में हग्रा, इसके बंद कर्नाटक में हुग्रा यही नहीं उसके बाद इन्होंने ग्रादिवासियों सम्मेलन के साथ हरिजन भाइयों का अलग से सम्मेलन किया, महिलाग्री का भ्रलग से सम्मेलन किया और सम्मेलन करके उनके सबके विचार जाने । उसके बाद सारे देश के पंच यत मंत्रियों का सम्मेलन गुजरात में हमा। उसके बंद सारे देश के मध्य पंतियों का सम्मेलन दिल्ली में हम्रा। सब के विचार ज[नकर इस नतीजे पर पहुंचे कि हुम(रे पंचयती राज का डांचा कैसा हो, पंचायती राज का स्वरुप कैसा बने और इन सारे विचर-त्रिमशं में जो महसूस किया गया उसमें पंच-छ बातों पर खास तोर से महसूस गया है।

ग्राप जानते हैं कि पंचायती के चुनाय कई जगह 10-10 शीर 15-15 साल तक नहीं होते। इसी तरह से नगरप लि-काश्रों के चुनाव भी 10-10 या 15-15 साल तक नहीं होते। सबने एक राष्ट्र से बात कही कि पंच यतों के चुनःव टाइम पर होने चाहिएं। जिस तरह से लोकसभा या एसेवंलियों या विधान सभाश्रों के चुनाव 7

होते हैं, इसो तरह से पंचातों के चुन व होने च हिए। इनकी प्रशंध 5 सल होती च हिए । इस सविधान संगोधन में हमने प्रावधान किय है कि पंच यतों के चुन व 5 सल में होते, टइम पर होंने। कोई सुरसाड हो जए इतिकाक से जैसे विधानसमाय स्रारसाट हो ज तो हैं, उनके चुन व भी 6 मड़ाने के ग्रन्दर करए गते हैं। इसी तरह से इसमें प्रावधान किय गय है कि पचयों के चाव 6 महाते के प्रदर भी : होने च हिए जैत एसेंबल। प्रार लोक समा के होते हैं। यहां नहीं, इसके स थ-स थ यह भा फैसल किन है कि पंच यतों में 3 टिशर निस्टम हो, दो टिशर सिस्टम नहीं होग । अप जनते हैं कि कई जगह दो दिश्र सिस्टम है, कहीं 3 टियर सिस्टम है। इसमें हमी प्राव-धान किय है कि सरे देश में एक तह का सिस्टम होनः च हिए ग्रोर उस सिस्टम में नोचे पंचःयत, उसके बद पंचयत समिति स्रोर उसके बाद जिला परिषद । इनका चुनव कैसे हो ? चुनव में यह प्रावधान किया गय है कि एक प्रदमो के चर वोट होंगे। वह हमने ब कायदा स्टेटों पर छाड़ है।

स्टेटों के समने दखल की बात पहा हैं वह ठोक नहीं है। कई जाह ग्राप ज नते हैं सरपंच के ड यरेक्ट चृतव होते हैं और कहीं इनड यरेक्ट होते हैं। हुनने स्टेट पर छोड़ दिय है। जहां ड यरक्ट चुनव होंगे तो एक अदम। एक बोट पंच के लिए ड लेग, एक बोट सापंच के लिए डलेग, एक वोट पंच यत समिति के मैम्बर के लिए ड लेग स्रोरएक जित परिषद के भेम्बर के लिए डलेग । इस तरक संपक्ष प्रदर्भ को चर वोट देने का प्रावधान इसमें हुमो किय है। जहां पंच यत हींगा वहां मस्बर पंच को चुन सकते हैं। पहले क्य बहुमतका अधिक रथा कि अप सिगल बहमत सरपंच ग्रीर चेयामेन को हट सकते थे। ग्रब हमने फसल किय कि इसमें दो-तिह ई मज्यारिटो सरपंच को, पंच यत समिति के चैय नन को, जिल परिषद के चैयरमेन को हुट सकेगो । क्योंकि अप **जनते हैं** कि गांव का पंचयत में बहुत थोड़ी गित्री होती है। गांव में मिताल के तोर पर सत पच होते हैं। चर

एक तरफ हों जए तो सरपंच को हटाने क प्रस्तव ले अपते हैं। वह काम नहीं कर सकते थे। हम चहते हैं क'म करने का उसकी मौका मिलता च हिए। इसी बत की लेकर हमने दो तिह ई बहमा का ग्रधिक र दिय है। इसके बदहमो फैसजा किय है बिल में संशाधन ल ए हैं जो ग्रापके स मने है। फाइनेन्शियन पोजिशन, वित्तीय स धन उनके पस क्य होंगे उसके लिए ब कायदा फाइनेंस कमीशन रखा है त कि वह एक-एक बत को देखे कि कहां से पैस भ्राए, किस तरह से पैंस ग्राए ग्रीर क्या-क्या काम उनको दिय जए और पैसे के सधन कैंसे जुटय जए। इसमें प्रावधान किया गय है पैसे जुट ने के लिए कौन से रेबेन्यू डि। र्टमेंट से मिलन च हिए और टेक्स लाने का अधिकार भो उनको दिय है। इस के संथ-संथ इलेक्शन कीन कर एगा? इलैंक्शन कर एगः इलेक्शन कमोशन । जिस तरह से लोक सभा का, विधान सभाग्री का चुनव इलेकशन कमोशन करते हैं उसो तरह से पंच यतों के चुनव भी इलैंक्शन कनोशन कर यें त कि कोई गड़बड़ न हो । कुछ म ननीय सदस्यों ने शका जहिंग की है कि इलेक्शन कमोशन का क्य है ? यह ब्रापनि वहां लोग कर सकते हैं जिन्होंने बूथ कपचरिंग करानो हो या गडंबड पदा करना हो। ग्राप जनते जहां पर भो एलेक्शन कमोशन के होते हैं वहा भो स्टेटें ही कराती ठोक है ड यरेक्शन उनका है, कंट्रोल कुछ उनका है लेकिन पूरा कंट्रोल फिर भी इलेक्शन कमोशन क नहीं होता । हमने कोई दखल देने को बात नहीं की इलेक्शन कमाशन हो उनका चुन व कर येगा यह कानून है कि जिन प्रदेशों की अब दी 20 लख से कम है यह उनकी मर्जी पर छोड ह। जैसे जुरु एंड केर में उनका मर्जी पर छोडा है क्योंकि वड़ा क नून है ताकि कोई भी प्रदेश यह महसूस न करे कि भारत सरकार ज्यादतो की बात करती है।

कई जगह राज्यपाल के नाम पर मुख महानुभावों ने भ्रापित जाहिर की है । राज्यपाल को जगह स्टट गवर्नमेंट का काम [श्रीभजनलान]

होना चाहिए। संविधान में 52 श्रान्च छेर में राजनात जा नाम ग्रंजित है। श्राप जानते हैं कि एक-भ्राथ जगह राज्यपाल अपने विवेक में है। विवेक शब्द कहां इस्तेपात करता पडता है राज्यपाल को ? उपको प्राप्त विवक बहुत पिछडे हुए एरिया में, ट्राइवल एरिया में जहां उनको नोटिकाई जरना हो उसमें करता है। बरना राज्यपाल का मतलब स्राप जानते हैं कि संत्रिपंडल जो स्टेट काहै उनको एडब(इब मानना है। इसमें उनको किसो तरह को ग्रापत्ति कही होनो चाहिए। इतमें क्यायत्ति को कोई विशेष,बात नहीं है। मैं श्रापको वयामा चाहता *हु*ं **हमारा** उट्टब्स व*ा* है ब्रीर हम **दया**-वंसा करना चाहते हैं। एवं तो वह है ि वित्तीय साधन जो होगे उसने फाइनेंस **कमोशन बनेगा।** श्राप जानते हैं भारत सरकार ने फाइनेंस कमोशन बनाए हए हैं। इसी तरह से स्टरी में भी लोकन फंड एकाउन्ट ग्राडिट बना हम्राहै। जा यहां से अमेजित डायरेकिटच देगा हि इस तरह से उन म स्राडिट होना चाहिए। **उ**सके मताबिए श्राडिट होगाः । यह नहीं है कि कोई ी ग्राडिट कार दें। ब शायदा **स्टटों के** ग्रदर है। वहां पर म्यृनिसियल **फमेंटो**ज का, हर पंचायतो का साडिट होता है। आग जानते हैं जिपवायतों की बहुत तायत देने का रहे हैं, बहुत शक्ति षचायतों को देने बा रहे हैं। श्राय जानते हैं कि जवाहर रोजगारयोजना और उसका सारा पैसा, सारा विास का काम पचायतों को देने जा रहे हैं। अगर उनता आडिट नहीं होगा तो मुनासिब नहीं होगा। इसी तरह में शब्युल्ड हास्ट्स भाई, आदिवासी भाई ग्रीर महिलायें जो समाज के दबे हुए वर्ग हैं जन वर्गों को हमने इसमें शक्ति देने की कोशिश की है। ताि वह बर्ग अपनी नुमाइंदगी वहां बैठ गर सके। हमने आवादी के हिसाब से हरिजन भाइयों के लिए रिजवेशन का प्रावधान किया है। 30 प्रतिशत महिलाओं का [ः] रिजर्वेशन होगा। श्रादिवासी भाइयों की श्राबादी के हिसाब से उनके लिए रिजवंशन होगा। ऋाज से पहले क्या था? नामिनेशन थो ग्रौर नोमिनेशन कौन करता. था ? अर्थाय जानते हैं कि जिनके पास **बहुत बड़ी** ताकत है ग्रीर बहुत बड़ पेंसे

ं वाले शादमी हैं या बहुत बड़े लठठधारी स्रोर जो हरिजन भाई उनके खेत में काम करता था उसी हरिजन भाई को नोमिनेट ार देते थे ग्रीर वह हस्जिन भाई क्या करताथा? जैसे मालिक ने हाथ खड़ा कर दिया वसे ही वह भी हाथ खडा जर देता था । चाहे हरिजनों के खिलाफ बात हो, चाहे कोई भो इसू हो, चाहे वह कुछ समझे, चाहे न समझे, मालिङ ने जिल बात के लिए हाथ खड़ा जिया उसी के लिए वह भी हाथ खड़ा कर देता था। इसी तरह से महिनाओं की नामिबेयन होती थो । अब हमते बहायदा इजैनेका के द्वारा उनके लिए रिजवशन को है लाहि : उनको पूरो नुपाइंदगो किले स्त्रीर बैठ ारके वे नुमाइंडगी कर सकें, वनकी समस्यात्रों की चर्चा कर सकें, क्या-क्या उनके सामने दिव[ृ]तें हैं उनके बारे में वे वहां बात कर सके। इसो तरह से श्रादिशासी भाइयों, इसी तरह से महिलाश्रों पर कितने। ज्यादितयां ग्रीर ग्रन्याय गांबीं में होते हैं गरीब लोगों पर होते हैं। उनके हाथ में ताकत होगो, शक्ति होगी उनका मनोबल बढेगा ग्रौर उनमें नई चेतना अएगो । ग्राप जानते है, हम पंडित जवाहरलाल नेहरू जी की सीवीं वर्षगांठ मना रहे हैं; शत्ब्दी मना रहे हैं। पंडित जो के नाम से हमते जब हर रोजगार योजना शुरू को है ग्रीर जनहर रोजनार योजना का मतलब यह है ति परिवार में एक म्रादयो को हरहालत में रोजगार मिले, गरीब श्रादमी को रोजगार मिले । यहो नहीं, जबाहर रोज**गार** योजना का सारा का सारापैसायानी 80 परसेंट पैसा मंबायतों के द्वारा गांव में खर्च होगा ग्रीर 20 परसेंट जिला परिषद खर्च करेगा ग्रीर इस प्रकार से टोटल राशि पंचायत के द्वारा खर्च होगो। यह कोई थोड़े राशि नहीं है। पिछलें साल हमने उस पर 1235 करोड रुपए खर्च हिए थे, लेहिन इस बार हम 2632 करोड़ रुपए खर्च करने जा रहेहैं यानी दुगुने से भी ज्यादा पैसा जवाहर रोजगार योजना के द्वारा प्चायत खर्च करेगी। हमा चाहते हैं कि पंचायत भ्रपना एकाउन्ट बकायदा गांव की चौपाल में, पंचायत घर में, जो श्यामलात जमीन होती है उस जगह, पर

बोर्ड पर लिखेगी कि तोन महोने में हनें इतना पैसा मिला वह पैसा इस-इस जगह भर खर्व किया गया श्रीर श्रागे हन क्या करने जा रहे हैं। ग्राहमारे पास यह एकाउन्ट है, कोई भो गांत का ब्रादमी जसको देखना चाहे तो देख सकता है। इसके साथ-पाथ हमने यह भी किया है किंवह पूरे काम को देखें। पहले 'जो म्रान-गौइंग योजनायें थीं, जो चल रही थी उनके साढ़ेचार सी करोड़ रुपए गर थे और हमने साढेपांच सी रुपयों का ग्रीर प्रावधान किया ताःकि नो एतः ग्रारः ईः भोः ग्रीर ग्रारः एल ० ई० जी० पो० का काम चल रहा था वह रुके नहीं, उन कामों को पूरा किया जाये। इसके साथ-साथ पंचायती को ग्रीर मजबूत करते को बात है। हमने क्या-क्या काम उनको दिए हैं? मते पंचायतों को 29 प्रकार के काम देते. की कोशिश को है। ग्राप जानते हैं कि मांवों में कितनी भयं कर समस्यायें होती हैं। गांवों में पोने के पानी को समस्या होती 🖁, सीवरेग की समस्या होती है, गांव में बिजलो ठोक ग्रा रही है या नहीं, खेतों में केनाल चल रही है या नहीं, माइनर चल रही है या नहीं, उनको टैल तक पानो पहुंच रहा है या नहीं, गांवों में शीचालय डीक है या नहीं, गलियों में खड़जे पक्ते हैं या नहीं, गांव में सडक ग्रा वा नहीं ग्रीर ग्रन्य सुविधायें गांवीं में वा नहीं, यें सारे काम हमने पंचायतीं को देने को कोशिश को है ताकि पंचायतों को पूरी ताकत दे कर हम एक तरह से गांधी जो के सपने की साकार करने जा रहें हैं। इसके साथ-साथ हम चाहते हैं कि पंचायतों को, जैसा मैंने अर्ज किया, पंचायतों के वित्तीय साधनों की भी बात है। इसके साथ-साथ कुछ महानुभावी ने कुछ बातों पर अरापत्ति को है। जिसके बारे में चर्चा भी की है भ्रापसे इतनी हो बात कहना चाहता हूं कि पंचायतों को ताकत देने का मतलब है कि हम चाहते हैं कि जो हमारी मोजनाएं बनें, गांवों के विकास की श्रीजनाएँ बनें, वे बकायदा प्राप्त म्राय बनकर ऊपर बरना क्या द्वोता है आप जानते हैं कि

हम दिल्लों में चैठकर योजना बनाते हैं। जयपुर में, लखनऊ में, चडीगढ़ में, बैठकर योजनायें जनाते हैं। प्रव योजना का आकार यह होगः ति उसके प्रंदर बाकायदा योजना बनाते जना उसमें हरिंग भी शामिल होंगे, महितातें भी अपने सामिल श्रीर यो ाः का श्राकार गांव में बनेगा। हम चाहते हैं कि गांत्रों को समस्यात्रों के बारे में यो ता गांव भें बने, फिर िले में प्राये और िलेकी गोला स्टेट पर अपने और स्टेट को योजना परकार में जाये और यही से बाजायदा वैना ता उरह उसको गावों में भे । जाय गा6ि गोत्रों ह विका का काम पंगयतों के द्वारा किया जा अके। इसमें कौन सी ्रेंसी ब**ा है टिजित**ार ग्रापत्ति हो ग्राप जानते हैं हत लोगों को जो ताकन मिली हई है वह जिला द्वारा दी गई है। लेकित अक्षात के ध्या कहना पड़ा है कि कुछ भाई इस बात पर आवित्त करते हैं। आपत्ति वाली कोई बास हो तो उस १र जापत्ति करना यह प्रशासन में प्रापको प्रधिकार है। लेकिन जो महानुभाग । मने बैठे हु हैं मैं का कह लोक भा में 13 बिल 10 तारीख की पास हजाले 📴 इन्होंने लोक ाभामें 🖼 की छुट्टी उरवः दी और ये महनुभाव यहां बैठे हुए हैं । नेता यहां बैठ हुए हैं ग्रौर नीते हे जो सब-नेता थे उनकी छट्टी करवा दी। लेकिन यह उनका श्रधिकार है, हम इंबारे में कुछ नहीं कह स*ा*ते हैं। यह उनक प्रयना अधिकार है। लेकिन किसी बात को लैंकर कहें तब तक दो समझ में आ सकता है यह एक ऐसा मंच है प्रजातंत्र का जैसा कि श्राप जानते, हैं कि इस मंच ने लोगों की भावनायें लोगों के विकास के काम, देश की नीति फ्रीर देश की पालिसी ब्रादि ५२ यहां विचार होना चाहिए। इो प्रशासन का मैक्सनी जेग मैं कह साता हं ग्रीर इस रणभूमि से इस्तीफा देकर भाग ाऊ सस्ती लोक-प्रियता प्राप्त क**र**ने के लिए यह ठीक न**हीं** ग्राप जानते हैं कि चुना**व** के 2-3 महीने रह गए हैं। उन्होंने सोचा कि और कुछ नहीं इप बात से ही इनान हासिल कर लें। इनकी नया नीति 🖁 कमी बोफोर्स का धोर मचाते हैं। मैं

[श्री भजन लाल]

माननीय सदस्यों से पूछना चाहता हूं उधर बड़ी सुझबूझ रखने वाले सदस्य बैठे हूए हैं, में उन्तर इतना हो निवेदन करना चाहता हुं कि किंग तरह ते इन्होंने ... (ध्यवधान) ... में अपनी बात करूंगा। में उनादा बात नहीं करना चाहता वर्गों के पुझे टाइम थोड़ है। मोहितना जी ने भी बोजना है।

मेरे कहने का तात्पर्य यह है कि इस मंच से विवारों का ग्रादान-प्रदान होना चाहिए ग्रोर यहां पर फ्रापके सुझाव श्राने चाहिए । भ्रगर सरकार कोई गलत काम करती है तो आपको अधिकार है कि आप किटि बाइ। करें। लेकिन ग्रन्छे काम को ठीक कहना चाहिए। नगरमालि गर्यो की बांत हुई। ग्राप बारकाट करके चले गए। का यह बाकाट करने की बात है ? हम उनके प्रधिकारों में छापा मार रहे हैं ? भ्रान हम जो यहां बैठे हुए हैं, यह किसनी शक्ति दी हुई है यह उन्हीं **लोगों** की दी हुई शक्ति है। र जीव गांधी जी चाहते हैं कि लोगों ने हमको शक्ति दी है हम उस शिक्ष को उनको वापस करें। इसते कुछ म_ीनुभावों को सा**म**तव**्दी** ताकतें जो हैं धनकं त लोफ हो रही है आरप इस बात को जानते हैं स्राप इस बात को भच्छी तरह से समझते हैं कि **अगर देश** के स्वरूप को **ब**ाना है तो यह तभी बनेगा उब गांवों में ब ने वाले भाई। हमारे देश की 7.5 फी बी ननता गांवीं में बपती है, उनकी हालत की सुधारा जाएगा ग्रोर उनकी हालत तभी सुधरेगी अब वहां चुनी हुई पंचायत होगी गांव के चुने हुए नुमाइंदे होंगे इसी तरह से राजीव गाधी जी ने नगरपालिकाओं बात की । नगरपालिकाओं की हालत किश तरह से खराब थी। हमने अभी देश की पंचायतों ग्रीर नगरपालिकात्रों का किया है। फ्रांगे हम चाहते हैं कि कोन्नापरेटिव मृवमेंट ठीक हो । उसमें बहुत बुटियां हैं उनको दूर करने की हमारी कोशिश होगी। माने बले सेशन में उनके लिए भी इसी तरह से

विल लाकर उनको संशक्त स्रौर मजूबत बनाने को कोशिश करेंगे।

बाकी बातें, जब डिउठ जन होगा उस हे बाद कहुंगा। इत वकत मुझे आप ते इतना हो कहता है कि यह एक एतिहातिक सदम है एक ऋतिकारी कदम है और एक ऋतिकारी संबोधन आप के तानने विचाराधीन है। मैं आप से निवेद कहता कि इतको आप एक स्वर से पात करें ताकि महात्मा गांधी का सपना नेहरू जी का सपना जो था उसको हम साकार कर तके। इन शब्दों के साथ मैं निवेदन कहता कि इत पर बहुत शुरू करवाई नाय।

श्री पर्वतनेति उपेन्द्र : जब स्नाप हरियाणा क मुख्यू मंत्रीये तो स्नावने चुनाव क्यों नहीं कराये ?

श्री भजन लाल : चाहे मैं नुष्य मंत्री हूं चाहे । नि टा॰ मार॰ आहव हो कोई भी हा यह कमा अब ने रही है भीर सब ने यह नहीं करता कि नहां कांग्रेज की सरकार है वहां मण्डा है और नहां प्रयोगियन की सरकार है वहां मण्डा है और नहां प्रयोगियन की सरकार है वहां बहुत बुरा है। मैं ऐसा नहीं कहता। हम चाहते हैं कि सारे देश का स्वरूप एक जैजा हो, टाइम पर चुनाव हों भीर कहीं ज्यादती न हों... (व्यवधान) ... सबके साथ न्याय हो तभी तो हम यह बिन लाए हैं।

शहरी विकास मंत्री (श्रीमती मोहितना किववई): मैडम, मुझ बहुत खुशो है कि प्राज कांस्टीटयूशन के 65वें संशोधन विधेयक पर मुझे बोलने का ग्रवसर मिल रहा है ग्रौर में सण्झती हूं कि ऐसी बीजें खुशकिस्मत लोगों के हिस्से में ग्राती हैं जो कि ग्रपने ग्रापको एक हिस्ट्रो बनाती हैं इसलिए मुझे खुशो है कि ग्राज मुझे इसके उत्पर बोलने का मौका मिल रहा है।

इस सदन में जो मुश्रज्जिज मेम्बरान बैठे हुए हैं, जो हालत ग्राज लोकख बाडीज की है वह उनसे कोई छिपो हुई नहीं है। किस तरह से सौ वप पुराना ढांचा है जिसको प्राइम मिनिस्टर ने भव बदलने की बात कही ग्रीर बहुत सी सलाहें से करके, सबसे सलाह मिनिस्टर करने

के बाद ग्राज यह बिल सदन के सामने श्रीया, जो लोकसभा से पास हो चुका है।

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जहां तक पंचायती राज का मसला है। यह एक बड़ प्राचीन काफ से हमारी परम्परा थी ग्रौर उसी को संवैधानिक रूप दिया गया है और क्यों दिया गया, माननीय उपसभापति महोदया, इसलिए कि सबते बड़ी चीज होती है पीपूरस पार्टीसिपेशन श्रौर पोपुल्स पार्टीसिपेशन को हो आगे रखते हुए नेहरू जो ने उस वक्त इसको एक रूप दिया तथा अभी पंचायती राज के बारे में हमारे साथी माननीय भजन लाल जो ने भी बताया, में उस पर कहना नहीं चाहती ह क्योंकि मुझे थोड़ा वक्त कम है, इसलिए मैं अपने को लोकल बाडीज के लिए सीमित रखंगी। लोकल बाडोज की जो हालत है, मैने प्रापको बताया कि सौ वर्षपुराना ढीचा चला ग्रारहा है। कहीं ग्रापस में कोई लिकेज नहीं है । स्टेट की बात क्षोड़िए मैं जिले की बात करती हूं। श्रगर एक जिले में 50 लोकल बाडीज काम कर रही हैं तो सब इडिपेंडैंटली काम कर रही हैं, किसी का लिंकेज न एक द्सरे से है न डिस्ट्रिक्ट हेडक्वार्टर **से है, सोधे-**सी**धे** स्टट से है। पैसा है नहीं, काम कुछ कर नहीं सकते । ग्राख्तियारात कुछ नहीं हैं। हर स्टेट की प्रपनी ग्रलग भ्रलग समस्याएं हैं भीर भ्रत्नग-भ्रत्नग एक्ट के तहत व काम कर रही हैं ग्रीर उसी तरह से जो ग्राख्तयारात हैं वे भी कहीं पूरे उनको नहीं हैं। जो हमने सम्मेलन किये ग्रभी श्रीर उसी का नतीजा है जो सम्मेलन हमार हुए, दिल्ली में म्युनिसिपल आफिसर्स का हुआ, किर एक सर्दर्न स्टेट का बगलौर में, फिर एक कटक में, फिर दिल्ली में, उनमें हमें भी बहुत जानकारियां हुइ जो हमें मालूम नहीं थीं। हर स्टेट के लोग ग्राये ग्रौर सबने, मैं श्रापसे कहती हूं चाहे वे किसी भी पार्टी से नाल्लुक रखते हों, चुने उए नुमाइदों की बात मैं कर रही हूं, उन सबने एक स्वर से यह कहा कि हा कांस्टीटियूशन में अप्रेडमेंट होना चाहिए, एकसा एक्ट बनना चाहिए। हमें व प्रक्तियारात मिलने चाहिए जो प्राइम मिनिस्टर कह रहे हैं।

उन्होंने यह बात भी कही कि ग्राप स्टेट लेविल की बात छोडिए कभी प्राज तक हमें जिले के लेविल पर भी इकट्ठा करने की कोंशिश नहीं की गयी जो प्राइम मिनिस्टर ने किया कि हमको नेशनल लेविल पर बुलाकर वैठाया और हमारी बात सुनने की कोशिश की। उनकी वे समस्याएँ हैं जो देश की बढ़ती हुई समस्वाएं हैं खास तीर से बढ़ती हुँई ग्राबादी है। माध्येशन बढ़ रहा है। बड़े शहरों की तरफ लोग रोजी रोटी की तलाश में आ रहे हैं और जो इन्का-स्ट्रक्चर बना हुआ था लोकल बाडीज का हमारे शहरों का भ्रव वह इस काबिल नहीं है कि इतनी बड़ी बढ़ती हुई आबादी को रोक सके या उनके लिए सुविधाएं दे सके। मिसाल के तौर पर मैं दिल्ली की बात कहना चाहती हूं जिस के बारे में हमारे बहत मेम्बरान जो यहां के रहने वाले हैं ग्रीर बाकी चन्द रोज दिल्ली भें रहते हैं उनको माल्म है । जो दिल्ली है मेरा ख्याल है कि वह 12 लाख लोगों के लिए बसाई गयी थी और ग्राज दिल्ली की आबादी 81 के सेंसस है 80 लाख के करीव है बाल्क ग्रीर ज्यादा बढ़ गयी होगी धौर यह स्रदाजा है कि इस सदी के खत्म होते तक करोड़ उहा ऊपर हो जायेगी चाहे वह 1 करोड़ 12 लाख हो, चाहे 1 करोड़ 30 लाख या ा करोड 32 लाख हो। कमोचेश यही हालत कलकत्ता की है, यही हालत बम्बई की है...(व्यवधान) और मद्राह र्क में कितने नाम लूं। इसमें बहुत ज्यादा इजाफा हो जायेगा । ये तो बडे शह हैं जिनकी अपनी समस्थाए हैं लेकिन जी छोटे शहर हैं उनकी भी समस्याएं कुछ कम नहीं हैं। हर एक की अपनी अलग हैं। हमने जब सुना तो कुछ हमें हर्स् भी माई ग्रीर कुछ वह भी हुन्ना कि किस किस्म से हर जगह काम हो रहा है मिसाल के तौर पर यू०पी० में टाउन एरिया के चेयरमैन डाइरेक्टरी च्नकर माते हैं लेकिन उनको हटाने के अख्तियारात चुने हुए मेम्बर्स को हैं। इसी तरह से हर जगह हर स्टेट में काम हो रहा है। तो इसमें जितनी भी बातें कहीं गई हैं, जो खास तौर से हुम बदलने की बात कर रहे हैं, [श्रीमिती मोहिसिना किदबई]
वह यह हैं कि नगर प्वायत जो दस बीस हजार के बीच में हों ग्रीर नगर पंचायन ग्रीर खास तौर पर ऐसे एरियाज की तो सब से बुरी हालत है, जो न ग्रबंन एरिया में हैं ग्रीर न करल में हैं। उनका ग्रापना एक इतिहास है, हालात है।

हमने यह कोशिश की है कि इसको ट्रनंजीशन पीरियड माना जाए। जितनी देर यह अर्वन में शामिल न हो जाए और उस बीच में पंचायत दी उनको-- क्योंकि क्या होता है कि जो हमने अपनी लिमिटस बढ़ाये गांव ले लिये, सो न तो बेंचारों को दहात की मुबियायें होती हैं और न शहर की सुवियायें होती हैं और उनकी जुरी हालत होती है।

इसमें हमके यह कहा है कि जो ऐसी समस्थायें हैं, स्टेट गवनेभेंट चाहे, तो उनकी पंचायत की सुविधायें दे ग्रौर शहरों की भी सुविधायें दे।

इस बीच में जो बात में कह रही थी कि हमने कन्सल्टेशन किया और कन्सल्टेशन हर लेवल पर किया है। यह जो बहुत सी बातें कही जाती हैं, इस पर अभी तो बहस शुरू नहीं हुई, लेकिन अखबारात के जरिए जो बातें क्या रही हैं कि यह बड़ी जन्दी में तैयार किया गया है, इलेक्शन के सिलसिले में तैयार किया गया है, इन सारी चोजों का जवाब मैं पहले भी दे चुकी हूं और आज भी मैं कहना चाहती हूं कि हम अवाम की सहुलियातों के साथ जुड़े हुए हैं कि उनको किस तरह से हम ज्यादा से ज्यादा सहुलियतों दें भीर उनकी ग्रह्तिय रात दें

इस बिल को लाने का मतलब यह है कि हम ज्यादा से ज्यादा ग्रिक्तियारात उनकों दें श्रीर उसके साथ जिम्भेदारी का श्रहसास उनमें पैदा करवाये। यह जो छोटे लेवल पर हमारी संस्थाये हैं, वह जिम्मेदार हों, वायबल हों श्रीर श्रवाम को सही ढंग से खिदमत कर सकें, श्रवाम के हाथ में ताकत जाए श्रीर उसी की बिनाह पर यह सारी चीनें इसमें हैं। बास खास चीजें हैं, नगर पंचायत का है, फिर क्लासी किंगन किया है कि म्यूनि-सिपल बोर्ड की कितनी पापुलेशन हो श्रीर किस हिसाब से उसका क्लासिए किशन किया जाए। उसके बाद हम्ने क्लासि-फिकेशन में कहा कि उसका साईज क्या हो? महानगरपालिका की पापुलेशन बीस हजार से तीन लाख तक की हो ग्रीर उसके ऊपर की कापीरिशस हों ग्रीर उसके बीच में हमने किया कि वाईस कर्नेटीज हो ग्रीर उसके ऊपर जो बड़ी कापीरिशस हैं, उसमें जोनल कमेटी हों।

हमने इसलिए किया है कि आज दिल्ली की ही मिसाल दे रही थी, जैसे कि दिल्ली कार्पी-रेशन की एक वार्ड है 32 हजार का और अगर आप नागलोई में जाए, तो देखेंगे कि तीन लाख उसके बोटर्ज की सख्या है और उसके बाद आप इधर देखिये शकूर बस्ती में, तो उधर भी लगभग तीन लाख की है। तो तीन लाख के बीच में एक कौंसलर कैसे राब्ता रख सकता है?

श्री सत्य प्रकाश मः लवीय (उत्तर प्रदेश) : दिल्ली नगर निगम का कार्यकाल पांच वर्ष था विना चूनाय के सात वर्ष कर दिया।

श्रीमती मोहिसना किटवई: मालवीय जी, श्राप मेरी बात सुनिय। श्राप तो चैयरबैन भी रहे हैं। श्रापको ग्रन्छी, तरह मालूम है।

श्री सत्य प्रकाश मः लबीय: कार्यकाल दो बार में बढ़ा कर सात वर्ष कर दिया।

उप सभापति: मालवीयजी, आपका नाम आएगा, तो आप जरूर बोलना।

श्रीमती मोहितना किववई: ज्यादातर ग्रापस में राब्ता बढ़े और एक-दूसरे के साथ ग्रपनी बात लेकर जा सकें। इसलिए वार्डस, जोनल करेटिज की व्यवस्था की गई हैं। इसके बाद कहा गया है कि जनको ग्राह्तियारात दिये जाएं।

फाइतेंस इस वक्त बिलकल नहीं है।
मैं सम्ब्रती हूं कि 90 प्रतिशत छोटी
नगरपालिकाए ऐसी होंगी कि जहां कर्मचारियों को देने के लिए पैसा नहीं ह।
17-17, 18-18 साल से उनमें चुनाव
नहीं हुए, कर्मचारियों को देने के लिए
पैसा नहीं है। उसलिए इसकी व्यवस्था
की जा रही है कि उनको डवोल्युशन

श्राफ पावर, डेबोन्यूशन श्राफ फाइनेशल पावर, यह सारी चीजें उनको दी जाए ताकि वह श्रच्छे यूनिट्स बन सकें श्रीर लोगों की खिदमत कर सकें।

फाइनेंस कमीशन के जरिए उनके फाइनेंस रेग्य्लेट हों ग्रौर **उलेक्शन** कमीशन के जरिए इलेक्शन करवाया जा सके। पांच साल के बाद इलेक्शन जरूरी है और मैं समझती हूं कि यह एक बहुत ग्रन्छी चीज है, जो सम्मेलन में हरेक ने की। मुझे ग्रफ्सोस यह होता है कि जो हमारे चुने हुए नुमाइन्द मुख्त-लिफ स्टेंटस के ग्राए हुए थे, जिनके मिनिस्टर्ज ने, चीक मिनिस्टर ने वायकाट किया, जिन पार्टीज के ग्रौर उनके चुने हुए नुमाइन्दों की राध बिलकूल फर्क थी, वह कहते कि पांच साल के बाद चुनाव होना चाहिए, लेकिन कमीशन के जरिए चुनाव होता चाहिए ग्रौर, मैंडम, ग्रापने देखा है कि मनमाने ढग से...(व्यवधान)

श्री पर्वतनेनि उपेन्द्रः वह ग्रापके लिए बोल रहे थे, ग्रापकी कांग्रेस स्टेट्स के िए। ...(ब्यवधान)

श्रोमती मोहसिना किदवई: नहीं, नहीं, ग्रापके लिए भी बोल रहे थे। ग्रभी ग्रापने देखा है कि वेस्ट बंगाल के बरहम-पुर कार्पोरेशन को किस तरह से भंग किया गया है। ...(ब्यवधान)

श्री दोपेन घोष (पश्चिमी बंगाल): चोरी किया, इसलिए भग किया गया। ... (व्यवधान)

ठाकुर जगतपाल सिंह : यह नहीं चाहते कि जनता को ग्रिधिकार दिये जाएं। ...(व्यवधान)

SHRI DIPEN GHOSH: In Uttar Pradesh you have kept municipalities superseded for 15 years. There has not been an election in the Bhagalpur municipality for 18 years, ... (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, your party has got en-

ough time. You will have enough opportunity to discuss this matter. Please don't interrupt the Minister.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): If the Marxists come to power, there will not be any elections anywhere.

श्रीमतो मोहसिना किरवई: उप सभा-पति जी, यह मैं सिर्फ ग्रापोजीशन की सरकारों के लिए नहीं कह रही हूं, स्टेट गवर्नमेंट जो हम।री हैं उनके लिए भी कहरही हं कि पांच साल के बाद चुनाव होना बाहिए। मनमाने ढग कोई सुपरसींड नहीं कर सकता ग्रौर श्राइंदा दीपेन घोष जी श्रापको मौका नहीं मिलेगा कि मनमाने ढंग से भ्राप कर सकें। ...(व्यवधान) इसी तरह से उप सभापति जी, हम इस बिल में लाए हैं कि ज्यादा से ज्यादा पावर्ज उनको दी जा सकें ग्रौर हमारी कोशिश होगी कि इसके ऊपर ग्रमल-दरामद हो। जो हमने वाडर्ज कमेटी की बात कही है वह हमने स्टेट गवर्नमेंट पर छोड़ा है कि या तो एक वार्ड में एक पूरे वार्ड को देखते हुए जिसने मैम्बर वह रखना चाहे, साथ ही उसकी वोटिंग या वह चाहते हैं उस वार्ड में भी ग्रपनी कास्टीटयसीज बनाना तो बनाए हमें कोई एतराज नहीं, यह हमने स्टेट गवर्नेमेंटस पर छोड़ा है। क्या पावर्ज देने है इन मैम्बरान को वह हमने स्टेट गवर्नमेंट पर छोड़ा है। इस पूरे बिल को पढ़ने से कहीं ग्रापको यह महसूस नहीं होगा कि कोई हम इसको इलेक्शन के लिए या एक पार्टी के लिए लाए हैं। उप सभापति जी, मैं एक ग्रीर बात कहना चाहती हं कि जिन चीफ मिनिस्टर्ज ने बायकाट किया प्राइम मिनिस्टर की मीटिंग का, प्राइम मिनिस्टर ने कभी कांग्रेस ग्रध्यक्ष ने नाते वह मीटिंग नहीं बुलाई थी बल्कि वह बुलाई थीं ग्रयने पूरे देश के प्राइम मिनिस्टर के नाते श्रौर उसमें कोशिश की थी जो डेमोकेटिक वेल्**युज** उनको हम कायम रखें। (व्यवधान)

श्री पर्वतनेनि उपन्द्र: वे हमेशा काग्रेस अध्यक्ष ने नाते बात करने हैं। (अपवधान)

श्रीमती मोहितना फिदवई: प्राप वराए मेहरवानी, उपेन्द्र जी, ग्रापको बढ़ान वक्त मिलेंगा, ग्राप बताइयेगा कि जो डेमोकेटिक नाम्ज हैं कि हम ग्रापस में बैठे एक-दूसरे की बात करें ग्रीर उसके बाद हम कोई नतोजा निकालें। उसने ग्रापने ग्रपने चुने हुए नुमाइयों के लाथ ज्यादती को है। मैं इस वक्त ग्रापके सामने यही कहना चाहती हूं। उप सभापति जी, हमारा इस डेमोकेसी में विश्वास है ग्रीर मुझे फछा है कि यह दुनिया की सब से बड़ो पालियामेंट है। मैं नेहरू जो का एक कोटेशन ग्रापकी इनाजत से एढ़ना चाहंगी:

"The historian of the future will probably not pay too much attention to the number of speeches or the hours which the speeches have taken or to the number of questions but rather to the deeper things that go towards the making of a nation. There can be no higher responsibility or greater privilege than to be a Member of this august body which is responsible for the fate of the vast number of human beings who live in this country. We have not only to function on the edge of the history but sometimes plunge into the process of making history."

इसी तरह से बद्दुत से कोटेशंज हैं जो आपके सामने पेश किए जा सकते हैं जोर खुद ग्राप में से बहुत से इसमें जो हमारे मैम्बरान हैं बहुत दिनों से किसी न किसी हाउस के मैम्बर रहे हैं तथा उप सभापति जो, मैं एक बात ग्रीर कहना चाहती हूं कि क्पोजीशन ग्राफ द म्युनिसिपैलिटी इसमें है कि इलेक्शन कैसे हो श्रीर कितना उसका एरिया हो, कितनी पापुलेशन हो, कितना उसके जो पाड़जं कमेटी ग्रीर जोनल कमेटीज के भैम्बजं मैंने बताए वह बात मैं ग्रापसे कर चुकी, उसके बाद पंचायती राज विल में जो बातें कही गई उसमें वहुत

से फनशज, क्योंकि इस वक्त सब से बड़ी दिक्कत यह है कि रूरल एरियाज ग्रौर भ्रवन एरियाज में कोई तालमेल नहीं है। कोई राब्ता नहीं है। एक-दूसरे के क्या प्लान बन रहे हैं, कहां बन रहे हैं, इसकी कहीं पै, कोई भी, उनको कभी मौका ही नहीं मिलता। इसलिए हमारी यह कोशिश है यह करने की कि डिस्ट्क्ट लेवल पर एक प्लानिग बाडी हो **जि**समें रूरल एरियाज के जो जिला परिषद के बुने हुए नुमाइंदे हैं वे अपने नुमाइंदे चनें, जो ग्रर्बन एरियाज के हैं वे ग्रपने चेतें ग्रीर उसके बाद मिल कर जिले की प्लानिंग हो, ताकि मालूम हो कि कहां किस चीज की जरूरत है। एक-दुसरे के तालमेल से वह हो। साथ ही साथ, हमने इसमें यह व्यवस्था भी की है कि कुछ नोमीनेशज भी हों। नोमीनेशज जितने हैं वोटिंग राइट न हो, लेकिन जो प्लानिंग बाङ्गी. है हमारी नगरपालिकाएं हैं पालिका है उसमें कम से कम विशेषज्ञ एक्सपटर्स हों, प्लानजं हों इकोनोमिस्ट् लाकि वह ढंग से उनकी प्लानिग भी कर सकें श्रौर उसमें उनको मदद भी दे सर्के। इसलिए इसमें र्क व्यवस्था भीकी गई है ग्रीर म्य नि सिपैलिटीज को पावर्ज देनी है, जो उनके अक्शंज हैं वह सारी चीजें भी इसमें विस्तार से कही गई हैं। मुझे उम्मीद है कि इसमें जो 12वें शैडयूल में जितनी बातों कही हैं उनको भी प्राप देखेंगे ग्रौर उनको मानेंगे। ग्रौर उनको मानेंगे। गवर्ननर की बात कही गई, बाहर ग्राध-बारों से पता चलता है, उसके बारे में भजन लाल जी ने कह दिया है। इस वक्त जो हिल एरियाज हैं, जो डेजर्ट हैं, जो पहाड़ी इलाके हैं, उनके लिए भी यह व्यवस्था ग्रलग से की गई है।

माननीय उपसभापित जी, एक बात और कहना चाहुंगी। आज में इस हाऊस में मौजूद थी, मैं दो बातें जरूर कहूगी कि हम अपने देश के लोगों का उत्साह बढ़ाना चाहते हैं, उनका हौसला और हिम्मत बढ़ाना चाहते हैं, उनको आग लेकर चलना चाहते हैं और सबसे बड़ी चीज यह कि हम उनके ऊपर जिम्मेंदारी डालक

चाहते हैं, उनका पार्टिसिपेशन चाहते हैं।
मुझे बेहद अफसोस हुआ आज, इस
सदन में सुनकर कि 15 अगरत की स्पीच,
एक चीफ मिनिस्टर साहब के यहां जो
अश पढ़कर सुनाए गए ... (व्यवधान)
मेरी बात सुनने की जरा कोशिश करें,
मैं आपसे सिर्फ यह दो बात कहना चाहती
हूं... (व्यवधान)

SHRI PARVATHANENI UPEN-DRA: Madam, I am on a point of order (Interruptions)

श्रीमती मोहितिना किवर्ष : माननीय उपतभापित जी, मैं कुछ नहीं कहना चाहती, इतनी बात कहना चाहती हूं कि श्रव 15 ग्रगस्त . (व्यवधान) . . . मैं यह 15 ग्रगस्त की बात कहने जा रही हूं, मैंने किसी का नाम नहीं लिया है . . (व्यवधान) . . .

THE DEPUTY CHAIRMAN: Let me know what is your point of order. (Interruptions)

श्रोमती मोहितिना किदवई: 15 ग्रगस्त हम कल मनाने जा रहे हैं, उस पर मैं यह कहना चाहती हू ... (व्यवधान)...

SHRI PARVATHANENI UPENDRA: I am a gentleman. I cannot speak when she is on her legs. (Interruptions) You have allowed me to speak on a point of order. (Interruptions)

THE DEPUTY CHAIRMAN: You don't have to plead for Mr. Upendra. He has got a strong enough voice and position to speak. Please sit down. You don't have to support him. (Interruptions)

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): What is it that the Minister has said? She has said that a TV matter has been referred to and she referred to 15th August. That is all. Does it become a point of order? She must be allowed to say what she wants to say. (Interruptions)

SHRI PARVATHANENI UPEN-DRA: You hear me and then rule it out.

SHRI VISHVJIT P. SINGH (Maharashtra): On this how can a point of order be raised? (Interruptions)

THE DEPUTY CHAIRMAN: You please sit down.

SHRI VISHVJIT P. SINGH: Make him also sit. I am also on a point of order.

THE DEPUTY CHAIRMAN: I have allowed him to make his point of order. You please sit down. I would request Members not to get agitated and start talking unnecessarily. I know how to run the House.

SHRI PARVATHANENI UPENDRA: The hon. Minister is supposed to explain the salient features of the Nagar Palika Bill, which she was doing. Suddenly she referred to a Chief Minister's action or whatever it is on Doordarshan's refusal. In the morning with your permission we discussed this matter. I raised it. I took exception to Doordarshan censoring the Chief Minister's speech. I also accused that Doordarshan is being used as a private property of this Government... (Interruptions)

THE DEPUTY CHAIRMAN: There is no point of order. I cannot allow you.

SHRI PARVATHANENI UPEN-DRA: And I also said (Interruptions)

SHRI P. SHIV SHANKER: Nothing should go on record.

SHRI PARVATHANENI UPEN-DRA: I also said that this country is being treated as the Jagirdari of Rajiv Gandhi. (Interruptions)

THE DEPUTY CHAIRMAN: You cannot direct anybody what they should speak or what they should not speak.

SHRI PARVATHANENI UPEN-DRA: What is the relevance of Doordarshan with the Nagar Palika Bill? What is the relevance of Doordarshan (Shri Parvathanemi Upendra) to this Bill, you tell me? I will repeat what all has been said in the morning...(Interruptions)... If she was not there in the morning, I will repeat everything. It does not have any relevance.

श्रीमती मोहिसना किववई: ग्राप मेरी बात सुनिए। हम कल जो हमारा 15 ग्रगस्त मनाने जा रहे हैं, इसके बारे में मैं एक बात कहने जा रहे। थी ... (व्यवधान)...यह बहुत रिलेवेंट है। ...(व्यवधान)...यह हमारा कौमी त्यौहार है।

भी पर्वतनेनि उपेन्द्र: बिल के साथ क्या सम्बन्ध है?

श्रीनती मोहितना किदतई: यह हम सब को मुश्तरका कोशिश होगी... (व्यवधान)... ग्रगर वे सुनना नहीं चाहते हैं ... (व्यवधान)...

उपसमापितः उनका भाषण खत्म होने दीजिए।

श्रीमती मोहसिना किदवई : मैं इस बारे में यही बात कह रही थी कि यह जो बिल हम लाए हैं, उसकी मंशा इसके पीछे पूरी यही है कि जो हमारे चुने हुए नुमाइदे हैं, उनको हम ज्यादा-स-ज्यादा पावर दें, अखितयारात दें। हम उन इस्टीट्युगंस को इस काबिल बना सकें कि वह ग्रपना बोझ उठा सकें प्रिग्रीर जिस्मेदारो का एहसास कर सकें क्योंकि जो हमारी म्युनिसिपल बाडीज हैं, चाहे व पचायती राज की हो या म्युनिसिपल बाडीज की हों, इसमें जो लोग काम करते हैं वे भ्रावाम के ज्यादा करीब रहते हैं। इसलिए इसमें सारी वही बांतें कक्री गयी हैं जिससे ग्रावाम ग्रौर चुने हए नुमाइदों का रापता ज्यादा-से-ज्यादा एक-दूसरे के साथ हो सके ग्रीर ज्यादा-से-ज्यादा वे आवाम को सहलियत पहुंच सकें। जैसाकि मैंने अभी श्राप से कहा कि 17-17, 18-68 साल तक लोकल

बाडीज सूपरसीडेड रहती हैं, उनके चुनाव नहीं होते। इसलिए इसमें यह बात कहीं गयी है कि 5 साल के बाद चुनाव जरूरी है। अगर बिना किसी बैलिड ग्राउंडस के सूपरसेशन होता है तो 6 महीने के अदर उनके चुनाव कराए जाए। मैं समझती हूं कि ये सारी बातें बगैर किसी अगपित के सभी को मान लेनी चाहिए। इसलिए यह हम सब की मुग्तरका कोशिश है कि हम देश को ऊपर उठा सकें, देश को अगो ले जा सकें और ज्यादा-से-ज्यादा लोगों का पार्टिसिपेशन इसमें हो उसके लिए लोगों की हिम्मत बढ़ाएं हौंसला बढ़ाएं न कि उनको डिमारलाइज करें।

THE DEPUTY CHAIRMAN. There is one amendment by Shri Satya Prakash Malaviya for reference of the Constitution (Sixty-fifth Amendment) Bill, 1989 to a Select Committee of the Rajya Sabha.

श्री सत्य प्रकाश मालवीयः महोदया, मैं अपना एमेंडमेंट प्रस्तुत करता हूं कि-

"भारत के संविधान का ग्रौर संशोधन करने वाले विधेयक को राज्य सभा के निम्नलिखित सदस्यों की प्रवर समिति को सौंपा जाय, ग्रर्थात्:-

- 1. श्री बी० सत्यनारायण रेड्डी
- 2. श्री शंकर सिंह वाधेला
- 3. श्री कैलाश पति मिश्र
- 4. श्री कमल मोरारका
- 5. श्री ईशदत्त यादव
- 6. श्री एम ० ए० बेबी
- 7. श्री गुरुदास दासगुप्ता
- 8. प्रो० सी० लक्ष्मन्ना
- 9. श्री दीपेन घोष
- 10. श्रीडी० बी० चन्द्रेगीडा
- 11. श्री सत्य प्रकाश मालवीय

श्रीर उसे श्रागामी सत्न के प्रथम दिवस श्रपना प्रतिवेदन प्रस्तुत करने का श्रनु-देश दिया जाये।"

The questions were proposed.

THE DEPUTY CHAIRMAN: The motion for consideration of the Constitution (Sixty-fourth Amendment) Bill, 1989, the Constitution (Sixty-fifth Amendment) Bill, 1989 and the amendment thereon are now open for discussion.

THE DEPUTY CHAIRMAN: Shri M. S. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY (Karnataka): Madam Deputy Chairman, when I was a school student I had heard... (Interruptions)... may I go on? When I was a student in the school I had heard a nursery rhyme and the nursery rhyme runs as follows: You will like the nursery rhyme for a change.

THE DEPUTY CHAIRMAN: I accept to be a teacher. All right, (Interruption)...

SHRI M. S. GURUPADASWAMY: You will like this rhyme. The rhyme run like this.

"Peter Piper picked a peak of pickled pepper, a peck of pickled pepper did Peter Piper pick;

if Peter Piper picked a peck of pickled pepper,

where is the peck of pickled pepper that Peter Piper picked."

THE DEPUTY CHAIRMAN: This is not a nursery rhyme. This is a tongue-twister.

SHRI VISHVJIT P. SINGH: Will you yield for a minute? This is not a nursery rhyme. This is a tongue-twister and I must say that Mr. Gurupadaswamy, in his usual fashion, is a seer of the future. He has shown us what is going to be the fate of the Opposition when they fall over the tongue-twister of this Bill.

SHRI M. S. GURUPADASWAMY: I wonder who is the Peter Piper here?

Is it the Prime Minister...(Interruptions)...

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): This is what happens when you do not do the right thing at the right time.

SHRI M. S. GURUPADASWAMY: I wonder whether Peter Piper is the Prime Minister or ... (Interruptions)...

SHRI ANAND SHARMA (Himachal Pradesh): This is highly objectionable and unparliamentary ... (Interruptions)...

ठाकुर जगतपाल सिंह : जिस भाषा का यूज किया जा रहा है, क्या यह पालियामेंटरी है ? मेरा वाइंट ग्राफ ग्राडंर यही है।

THE DEPUTY CHAIRMAN: I will look into the record and find out whether it is parliamentary or unparliamentary... (Interruptions)...

SHRI ANAND SHARMA: They are denigrating the Parliamentary institution. Either they use abusive language or they come up with the rhyme ... (Interruptions) ...

ठाकुर जगतपाल सिंह : ग्राप देखिएगा कि या तो ये छोड़कर भागेंगे या वाक-ग्राऊट करेंगे। यह जनता को ग्रधिकार नहीं देना चाहते। . . (व्यवधान)

SHRI M. S. GURUPADASWAMY: I wonder whether the Prime Minister is a Peter Piper or his deputies who spoke later. Madam, I heard the speech of the two Ministers on these Bills. They said, these Bills are revolutionary, they are historic and the Prime Minister has been repeating since sometime past that he is transferring power to the people and we are here to debate and discuss these so-called historic, revolutionary measures which give power to the people denied to them for which Was years. The nation forty Prime educated bу the that for ister and his colleagues

WAMY:

[Shri M. S. Gurupadaswamy] forty years they were sleeping like Rip Van Winkle and they have now woken up and found out that they have done grave injustice to the people of India. Now... (Interruptions). And now, the Prime Minister wants to remedy and rectify the grave injustice, wrong, committed to the common man who lives in huts sheds, on the streets and the pavements in villages and urban areas. Madam, nobody in this country can go against the message of Mahatma Gandhi. Mahatma Gandhi believed in 'gram swaraj'. He believed that democracy has to be built from the village level upwards and he wanted the ancient panchayati raj system to be ushered in to take up all activities in the village-education, health, sanitation, crafts and so on. Therefore, let there not be any misunderstanding on the part of anybody in this House that anybody would oppose the concept and philosophy of 'gram swaraj'. Perhaps, in implementing 'gram swaraj' or the panchayati raj system in the country, it is the Opposition parties who have been pace-setters, not the Congress. (Interruptions)

श्रीमती रेणुका चौधरी: वह महात्मा गांधी के बारे में बोल रहे हैं, कोलेबोरेशन गांधी की बात नहीं कर रहे हैं... (व्यवधान)

श्री म्नानन्द शर्माः ये क्या कह रही हैं? यह कोई मजाक नहीं हैं, कोई थियेटर नहीं है... (व्यवधान)

SHRI M. S. GURUPADSAWAMY: The Congress party has created history in this country in not implementing the message of Mahatma Gandhi in creating panchayati raj system...

SHRI RAJIV GANDHE: Those are not my words, Madam.

SHRI V. GOPALSAMY (Tamil Nadu): It is customary on his part to deny.

SHRI M. S. GURUPADASWAMY: He has denied it. That is all right. I don't contradict him. My intention is not to enter into an argument but to state my point of view. I want to say that all political parties in the country stand for devolution of power decentralisation of authority creation of a suitable, effective, meaningful, structure at all levels so that we build up a real, genuine, participademocracy in this country. Madam, what are the reasons, what are the grounds on which we are objecting to the move of the Government in bringing this legislation? Firstly, these Bills lack legitimacy sanctity, ... (Interruptions) Please listen to me. Why are you so impatient?...

SHRI KAMAL MORARKA (Rajasthan). They are trying to impress upon the Prime Minister.

SHRI M. S. GURUPADASWAMY: These two Bills were not brought together in Lok Sabha; they were brought one after the other after second thoughts. The Prime Minister made an off-the-cuff remark in the AICC Session about the second Bill...

THE DEPUTY CHAIRMAN: But I think it was decided in the Business Advisory Committee that these two Bills would be discussed together.

SHRI M. S. GURUPADASWAMY: I am not talking about that. You are missing my point. Please have patience. Let me go on (Interruptions) For heaven's sake, don't disturb me. An off-the-cuff remark forms the basis for the second Bill...

SHRI RAJIV GANDHI: I am very sorry, the honourable Member is not able to differentiate between fact and his fantasy.

SHRI M. S. GURUPADASWAMY: Anyway, people know what I said is true. These two Bills were passed by the Lok Sabha. You know the composition of the Lok Sabha now. The Lok Sabha,

the present Lok Sabha, after the resignation of the Opposition, *

SHRI RAJIV GANDHI: I take great objection to the Member saying that the Lok Sabha *

SHRI M. S. GURUPADASWAMY: No, no; I said *

* That is my point...

SHRI RAJIV GANDHI: It is a clear aspersion on the other House

SHRI M. S. GURUPADASWAMY: This is a statement of fact. May I say, ... (Interruption)

I think the mike is all right now... (Interruptions)

SHRI RAJIV GANDHI: Madam, I would like to have a clarification from the honourable Member: Did he or did he not say that the Lok Sabha.*

SHRI M. S. GURUPADASWAMY: I said,*... (Interruptions)...

SHRI RAJIV GANDHI: If it has* it means that it does not have*

SOME HON. MEMBERS: No.... (Interruptions)...

SHRI DIPEN GHOSH: It had* it since the Opposition is not there ... (Interruptions)...

SHRI M. S. GURUPADASWAMY: *
... (Interruptions)...

SHRI DIPEN GHOSH: Because . Opposition is not there,* . . (interruptions) . . .

SHRI RAJIV GANDHI: Then I take it as an affront to our democracy. Madam...(Interruptions)...

SHRI DIPEN GHOSH: What is the affront? ... (Interruptions) ... You do not know the meaning of the

word "democracy" ... (Interruptions)...

SHRI SAT PAUL MITTAL (Nominated): He must withdraw this remark ... (Interruptions) ... This remark must be withdrawn ... (Interruptions) ...

SHRI M. S. GURUPADASWAWY: I have not said anything; I have not insulted the Lok Sabha ... (Interruptions)...

THE DEPUTY (HAIRMAN: Just a minute... (Interruptions) . . . You said that after the resignation by the Opposition MPs the Lok Sabha* It means that* any more which is wrong I would not allow it to go on record ... (Interruptions) . . .

SHRI M. S. GURUPADASWAMY: No, what is wrong in that?...(Interruptions)...It is my point of view ...(Interruptions)...

SHRI DIPEN GHOSH: It is his point of view...(Interruptions)...

SHRI M. S. GURUPADASWAMY: It is my point of view... (Interruptions)...

THE DEPUTY CHAIRMAN: I would not like that ... (Interruptions)...

SHRI M. S. GURUPADASWAMY: That is my point of view, Madam... (Interruptions)...

THE DEPUTY CHAIRMAN: I would not like the Lok Sabha one day to call my House*...(Interruptions)...

SHRI M. S. GURUPADASWAMY: I did not say* I said that it has*
...(Interruptions)...I am very careful in my language ...(Interruptions)... Madam, I am very careful in my language. I did not mean to insult in Lok Sabha atall...(In-

Not recorded.

[Shri M. S. Gurupadaswamy] terruptions)... My second point is ... (Interruptions)...

THE DEPUTY CHAIRMAN: Order, please...(Interruptions)...

SHRI SAT PAUL MITTAL: He must withdraw it... (Interruptions)

THE DEPUTY CHAIRMAN: Honourable Members, we are discussing two very important Constitution (Amendment) Bills.

SHRI SATYA PRAKASH MALA-VIYA: But they don't understand it ...(Interruptions)...

THE DEPUTY CHAIRMAN: Therefore, I would like the Members to listen to the speakers from both the sides in peace and harmony.

SHRI M. S. GURUPADASWAMY: My second objection, Madam, is this: The Prime Minister is not merely the leader of the Congress(I) Party but he is the Prime Minister of India.

THE MINISTER OF STATE IN THE DEPARTENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MATI MARGARET ALVA): I am glad that you have acknowledged it!

SHRI M. S. GURUPADASWAMY: He is not merely the leader of the Congress(I) Party, but he is the Prime Minister of India, and that is why, Madam, I started with a nursery rhyme... (Interrutionps)...

SHRI KAMAL MORARKA: But, Madam, he forgot to give them lollypops!

SHRI M. S. GURUPADASWAMY: It was expected of the Prime Minister to consult the Opposition leaders when an important measure like this has to be introduced. But he never did it,

SHRI SITARAM KESRI (Bihar): The Chief Ministers of all the States had come... (Interruptions)...

SHRI RAJIV GANDHI: Madam. I appreciate what the honourable Members has said. Yes, the Opposition leaders are not necessarily those that are sitting in this House. The Opposition leaders also are Chief Ministers of some States and, if I am correct, most of the leaders of the Opposition parties who are not sit ing here in this House are, in fact, Chief Ministers and I did invite them for talks. Most of them did not come. Or most of them came for the Panchayati Raj Bill, most of them did not come for the Bill on the Nagar Palikas. I am so sorry that the hon. Members has got his facts and his fantasy so mixed up. Perhaps tongue-twister that he keeps calling a nursery rhyme has twisted his tongue so much that he cannot straighten it out. (Interruptions)

SHRI M. S. GURUPADASWAMY: He need not score point over me.

SHRI GURUDAS DAS GUPTA (West Bengal): The Prime Minister is making a cricket commentary. (Interruptions)

SHRI M. S. GURUPADASWAMY: Perhaps to the Prime Minister we are not the Opposition leaders at all. So he is quoting something else. I meant something else. For him we are not the leaders of the Opposition. What is to be done?

Madam, my third objection is this. These are all important constitutional amendments. Whenever there was a debate or doubt raised by the public or the press or by the Opposition or by anybody, then it was normal to request the President of India to refer these two Bills for the opinion of the Supreme Court under article 143. It

^{*}Not recorded.

was not done. I am of the view that this called for the opinion of the Supreme Court. (Interruptions) There is a sizeable opinion in the country that these Bills, if passed and if they become part of the Constitution, will affect the basic structure of the Constitution. Perhaps many of our Members are aware... (Interruptions)

श्री मजन लास: उपसमापित महोदया गृहपादस्वामी जी बहुत सीनियर मेंबर हैं लेकिन जब भाषण करते हैं तो समझ में नहीं ग्राना, जैसे सलोल्यूज न्यूज चलती है, उसी तरह से बोलते हैं। ग्राजकल सलोल्यूज में बहुत भारी काबिल आदिमियों की ग्रावस्थकता है ग्रगर बे बहां थोड़ा समय दे सकें तो ग्रच्छा हो।

SHRI M. S. GURUPADASWAMY: Perhaps the Members are aware of the famous Kesavanand Bharati case. In that case the Supreme Court has ruled that the basic. (Interruption) of the Constitution could not be obliterated. That would mean not amending the Constitution but destroying the basic democratic structure of the Constitution.

AN HON MEMBER: What is the relevance? (Interruptions)

SHRI M. S. GURUPADASWAMY: I am coming to it. Why don't you listen? Later on the Sarkaria Commission went through this and studied this matter in depth. And the Commission had discused three alternatives: One, to pass a Bill in the State Assemblies on the basis of consensus in the Inter-State Council; Two, to adopt a Bill at the Centre with the consent of the States and Three, to adopt a constitutional amendment at the Centre. The Sarkaria Commission rejected the third alternative.

SHRI MADAN BHATIA (Nominated): I respectfully submit that this is a wrong statement that he is making. On the contrary....

(Interruptions)

THE DEPUTY CHAIRMAN: You will get a chance to speak

SHRI M. S. GURUPADASWAMY: He can reply to it later. Why are you worried?

SHRI KAMAL MORARKA: He does not want the Member to give his views in the House (Interruptions) You don't know English and you are trying to teach us English.

(Interruptions)

SHRI M. S. GURUPADASWAMY: The basic structure of the Constitution...

(Interruptions)

SHRI KAMAL MORARKA: Madam, you should name Mr. Bhatia. He does not know the rules of this House. I am much junior to Mr. Bhatia. He is interrupting the hon. Member. He does not know law and he wants to teach us law.

(Interruptions)

THE DEPUTY CHAIRMAN: I think you should conclude, Mr. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY: I cannot conclude in this background. The Sarkaria Commission had rejected the third alternative and insisted on exploring the possibility of implementing the first two alternatives keeping in mind the federal character of the Constitution.

(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Bhatia, your name is there. Let him speak and then answer him back. Please don't interrupt because I want him to finish and allow some other Member to speak.

SHRI DIPEN GHOSH: When Mr. Bhatia speaks, will the Prime Minister remain present in the House? Please remain present in the House when Mr. Bhatia speaks.

श्री वीरेन्द्र वर्मा: (उत्तर प्रदेश): वे प्रधान मंत्री को दिखाना चाहते हैं ... (व्यवधान). जब भाटिया जी बोलेंगे और प्रधान मंत्री न रहें तो क्या होगा। में तो प्रधान मंत्री को दिखाना चाहते हैं (व्यवधान)

SHRI N. E. BALARAM (Kerala): Why do you object to it? Let them do it. They want to show their loyalty to the Prime Minister. What is wrong in it?

THE DEPUTY CHAIRMAN: You are also getting up. He is also getting up. Everybody is showing loyalty to the Prime Minister. Please sit down.

SHRI M. S. GURUPADASWAMY: The State List entry 5 in the Seventh Schedule is as follows:

"(5) Local Government, that is to say, the constitution and powers of municipal corporations, improvement trusts, district boards, minining settlement authorities and other local self-government of village local self-government or village administration."

Article 246, Sub-clause (3) is as follows:—

"(3) Subject to clauses (1) and (2), the Legislature of only State has exclusive power to make laws for such State or any part thereof with respect of any of the matters enumerated in List II in the Seventh Schedule (in this Constitution referred to is the 'State List')."

These are the provisions. Article 12 is stated by some quarters implying that it covers both the Centre and States, further implying that Centre has got authority to legislate and amend the Constitution in respect of Panchayati Raj. But the Prime Minister or his colleagues or Government for that matter overlooked articles 36, 40 and 51. They should read article 12 along with the other three articles—articles 36, 40 and 51. There is a strict demarcation between the States and the Centre.

So, Madam, my objection is that these two Bills will affect the existing Constitutional structure of the country and will bring about distortions and take away power from the States. We are for realistic genuine devolution of power. According to us, the devolution should start from the Centre to the States and then from the States to the Panchayat Raj bodies or local authorities.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): They want powers for the Chief Ministers, not for the people.

SHRI M. S. GURUPADASWAMY: Why are you so touchy, I do not understand.

Madam, there has got to be transfer of power to the people. There has got to be genuine decentralisation of authority. Today the trend is more concentration of power in the Centre and depriving the States and State Governments of their legitimate powers.

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUMARI SAROJ KHAPARDE): Not a correct statement.

SHRI M. S. GURUPADASWAMY: Why are you behaving like parrots, I do not understand. (Interruptions) We want transfer of power from the Centre to the States and from the States also to the lower levels. There has got to be financial devolution, there has got to be economic devolution, there has got to be administrative devolution. The Government of India does not think on those terms. Let the Prime Minister of India shed his own powers first before he asks

the others to shed their powers. him transfer the powers of the Centre to the States. Over a period of time, we have seen, Madam, Centrallysponsored schemes and distribution of and even imposition of revenue. Central plan on the States. in the co-operative sector there more centralisation. The Concurrent List is used or misused or abused to favour the concentration of power in the hands of the Centre. Ιf Prime Minister had brought a comprehensive Amendment to the Constitution devolving power, functions and authority from the Centre the States and from the States to the lower levels, perhaps, we would have welcomed it. There is nothing at all.

Now, coming to another point, devolution of power....

THE DEPUTY CHAIRMAN Your Party has got one hour...

SHRI M. S. GURUPADASWAMY: I know. I have been interrupted. 50 per cent of my time has been taken by others.

SHRI V. GOPALSAMY: Madam, you should exclude interruptions.

THE DETUTY CHAIRMAN: I have no device to calculate interruptions. It is not part of my job.

SHRI M. S. GURUPADASWAMY: Most of my time has been taken by interruptions. What can I do?

I would like, Madam, 50 per cent of the resources should be transferred from the Centre to the States. I would like recasting of the Concurrent List to give more powers to the States. I would like the planning authority to be decentralised. Is he prepared to do it?

Madam, my fourth objection to the Bills is that these Bills are politically motivated. They have been brought on the eve of elections.

SHRIMATI MARGARET ALVA: Is that what you are worried about? (Interruptions)

श्री मंबर लाल पंबार (राजस्थान:)
प्रधानमंती जी ने यह चर्चा प्रारम्भ की है, प्रक्तूबर, 1981 में महामंत्री के रूप में यह चर्चा ग्रारभ की है।

SHRI M. S. GURUPADASWAMY: If by these measures the Prime Minister is thinking that he will be able to change the electoral scenario in his favour, he is mistaken. (Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): In the elections you will meet your Waterloo.

SHRI M. S. GURUPADASWAMY: Who will meet Waterloo, that we will My point is that the provocation, the compulsion, imperative for these measures is because the Congress Party and the Congress Government at the Centre has lost the other planks so far. It has no more planks left. May I remind the that in the 50s, early 50s, community development and agricultural extension service was thought They were not implemented. Later on, cooperative farming and joint farming were announced. They too were not implemented. Later on public sector was announced with big fanfare,, with a bang, but that too was not properly implemented.

SHRI JAGESH DESAI (Maharashtra): It is incorrect. (Interruptions)

SHRIMATI MARGARET ALVA: You left the Party of Bank nationalisation.

SHRI M. S. GURUPADASWAMY: Then the abolition of rural indebtedness announced. I am only reminding you because you have forgotten. SHRI SAT PAUL MITTAL: What about the privy purses and nationalisation of banks?

SHRI M. S. GURUPADASWAMY: Then the abolition of child labour was announced. To cap it all, garibi hatao was announced, bekari hatao was announced

SHRI KALP NATH RAI; We have done it.

SHRI M. S. GURUPADASWAMY: Everything was announced and there was nothing left for the Prime Minister. Panchayati Raj was the last straw. This is the last straw and he is catching on to it.

SHRIMATI MARGARET ALVA: That is why you are singing nursery rhymes.

SHRI M. S. GURUPADASWAMY: The people of India know very well, that it was the opposition parties who implemented the Panchayati raj, not you. Where were you all these 40 years when there was the Balwant Rai Mehta Committee Report, the Ashok Mehta Committee Report, the Administrative Reforms Committee Report and then there is the Sarkaria Commission Report. Where were you all these years? And you are waking up now. (Interruptions)

Let me say it to the Prime 4.00 P.M. Minister and his colleagues that this last straw will not help them because they are exposed. Their whole record is the record of non-performance in the panchayati sector. It is the opposition partiestake Andhra, take Karnataka, Tamil Nadu, West Bengal -who have implemented it. There was no constitutional amendment. Mr. Prime Minister, there was no constitutional amedment when we implemented panchayati raj in our States; it was not necessary. What is necessary is the political will and political leadership. I pity you; you are a great party, a

national party. I pity you. In spite of your massive majority...

SHRI N. K. P. SALVE (Maharashtra): You leave us to our lot so far as the leadership is concerned. You look after yourself.

SHRI RAJIV GANDHI: Hon. Member has spoken a lot about what has been done in Andhra for panchayati raj. I would like to recollect that when we had the Chief Ministers meeting on panchayati raj, the Chief Minister of Andhra Pradesh had brought a little booklet which described what they had done, and many Chief Ministers quoted from that booklet, Congress Chief Ministers,, non-Congress Chief Ministers.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): It is a model.

SHRI RAJIV GANDHI: Yes, it is, and what was quoted from there, and what was written is that he by passed all democratic authority and appointed a person who overruled everything.

SHRI PARVATHANENI UPENDRA: It has nothing to do with this; you are confusing. That $i_{\rm S}$ not on panchayats. You are confused again.

SHRI RAJIV GANDHI: If the hon. Members from Andhra do not have the publicity material produced by their own government, we are most willing to hand it over to them.

SHRI PARVATHANENI UPENDRA: You are referring to the appointment of a Karshaka Parishad in the State, probably. That has nothing to do with Panchayats.

SHRI B. SATYANARAYAN RED-DY: He has no correct information with him.

SHRI M. S. GURUPADASWAMY: I am having two or three small points and then I will finish.

What is required is the political will, political leadership, political determination which were lacking. You call yourself a great party but there is no will. What is to be done? You lack the will... (Interruptions)

ठाकुर जगतपाल सिंह :बिल है, इसीलिए तो बिल लाए हैं।

SHRI S. K. T. RAMACHAND-RAN (Tamil Nadu): We do not want doctors; we are healthy.

SHRI M. S. GURUPADASWAMY: I see the signs on the wall. We have already seen the signs on the wall. The Prime Minister since the last two or three years has been directly meeting officials of the State Governments, for what purpose, I do not know, bypassing the State Governments, and he is sending money, financial assistance, under Jawahar Rozgar Yojna, directly to the zila Parishads and the Collectors bypassing the State Governments. (Interruptions)

श्री मजन लाल : पाइंट ग्राफ ग्रार्डर मैंडम। उपसभापित महोदया, गुरुपदस्वामी जी के इतनी देर के लब-लवाब में से कुछ निकाला जाय तो कोई बात समझ में नहीं ग्रांती कि इन्होंने क्या कहा है। इनकी किसी बात में कोई सार नहीं है। लेकिन इतनी बात में कहना चाहता हू कि स्टेट गर्वनेमेंट्स को बाइ-पास करने का कोई सवाल पैदा नहीं होता है। न किसी गर्वनेमेंट को हमने बाइ-पास किया है ग्रीर नहीं बाइपास करने का सवाल है।

SHRI M. S. GURUPADASWAMY: Madam, I just draw the attention of the House to the statement made by my friend, Mr. Shiv Shanker, in the month of May in the other House. This is the opinion expressed by him, which has been published in "The Times of India" under the caption "Government strategy to defend Bill". For lack of time, I am just quoting this: 'The Bill does not provide the means to ensure that each of the States actually implement it". Response "Once approved, the legisla-

tion would be binding on all the States. If any State Government becomes adamant and, perversely, does not comply with the provisions of the enacted law, it would mean governance of a State not being carried on in accordance with the Constitution. That being so, the President could exercise his powers under article 356 and assume the functions of the State Government to himself." (Interruptions)

SHRI P. SHIV SHANKER: You cannot arrogate to yourself to violate the Constitution.

SHRI PARVATHANENI UPEND-RA: Whatever you dictate we are supposed to do?

SHRI M. S. GURUPADASWAMY. The intention is clear

SHRI P. SHIV SHANKER: That would mean you have decided not to devolve on the local bodies, powers, and the Constitution will take care of it. (Interruptions)

SHRI PARVATHANENI UPEND RA: You know. You come from Andhra. Haven't we done it?

SHRI P. SHIV SHANKER: The Constitution will take care of it (Interruptions)

SHRI N. E. BALARAM: The cat is out of the bag.

SHRI M. S. GURUPADASWAMY: In other words, Madam...

THE DEPUTY CHAIRMAN: Mr. Gurupadasawmy, please conclude. I have a lot of names in the list.

SHRI M. S. GURUPADASWAMY: In other words, Madam, the intention of the Government is sinister...

SHRI N. E. BALARAM: Very sinister.

SHRI M. S. GURUPADASWAMY: ...dubious and far from honourable.

The Government wants to have more

[Shri M. S. Gurupadaswamy] powers at the Centre so that they may control the State Governments and, if need be, control the Zila Pari shads, the Panchayets and the local bodies also.

SHRI KALPNATH RAI: What is wrong? (Interruptions)

SHRI M. S. GURUPADASWAMY; You have no sense.

SHRI JAGESH DESAI: Madam this should not go on record. (Interruptions)

SHRI M. S. GURUPADASWAMY: Finally, Madam...

श्री मजन लाल : ये राज्य सभा के मेंबर हैं, ग्रागर लोक सभा के होते तो पता चलता कि ये कहा खड़े हैं।

SHRI M. S. GURUPADASWAMY: The provisions in the Bill regarding the Election Commission and the C&A.G. will provide enough opportunity, enough scope, for the Central Government to interfere with the functioning of the State Governments.

SHRI JAGESH DESAI: C&A.G? How can you say that?

SHRI M. S. GURUPADASWAMY: Accounting. (Interruptions) We have got Accountant-Generals in he States.

SHRI PARVATHANENI UPEND-R.M. They are under the C&A.G.

SHRI M. S. GURUPADASWAMY: They are under the C&A.G. Don't you know that? (Interruptions)

THE DEPUTY CHAIRMAN: M. Upendra, you will have your say.

SHRI PARVATHANENI UPEND-RA: It is an enlightenment for them.

SHRI M. S. GURUPADASWAMY. May I ask the Prime Minister to a lighten me? Suppose, these Bills are passed, what devolution he is off to

ing? There is nothing about tansfer of power,, no devolution at all. (Interruptions).

SHRI P. SHIV SHANKER: We will wait to see your political will to pass this Bill.

SHRI M. S. GURUPADASWAMY: we have already exhibited our political will, you lack it.

SHRI P. SHIV SHANKER: We will see your political will now. (Interruptions)

THE DEPUTY CHAIRMAN: Now conclude please.

SHRI M. S. GURUPADASWAMY: May I conclude with a historical writing of a person that you have no will to will a political will, that is the tragedy of the nation. You have no political will.

SHRI P. SHIV SHANKER: We are not willing to will you, but we are asking you to imbibe that political will to pass these Bills. If you have already implemented, then why you are worried pass it.

SHRI V. GOPALSAMY: It should be thrown to the dustbin.

THE DEPUTY CHAIRMAN: I think Mr. Gurupadaswamy's tongue-twister inspires the Leader of the House to interrupt him again and again.

SHRI M. S. GURUPADASWAMY: That is because I love the Leader of the House. (Interruptions.)

THE DEPUTY CHAIRMAN: Will you conclude?

SHRI M. S. 'URUPADASWAMY' I will conclude, Madam. With your permission I say that the Prime Minister should not be misled to say to the people through Doordarshan or radio that he is the only person who believes in devolution of power. We believe far, more, we have done its,

but the tragedy of the Prme Minister is that he is completely misled

SHRI P. SHIV SHANKER: You did it when you were in Congress but after having gone there you have never done it.

SHRIMATI JAYANTHI NATARA. JAN (Tamil Nadu): Madam Deputy Chairman, I rise to supoprt the Bills. Madam. this morning when I came to the Hause it was with a sense of history. I was overstruck by a sense that today we were going to start a debate on the two Constitutional Bills that mark a watershed in the history of independent India. For the first time... (Interruptions). I will wait for them to leave.

SHRIMATI MARGARET ALVA: That is the respect they have for women. They do not want to listen to the speech of a women.

THE DEPUTY CHAIRMAN: YE, continue.

SHRIMATI JAYANTHI NATARA-JAN: For the first time in history of independent India every Indian citizen is being given the power, the right, to be the arbitor of his own destiny and this is truly a great revolutionary step, a moment in history and as such watershed, but that moment in history, I did not realise, would deteriorate to the level, with great respect to Gurupadaswamyji, to the force of a trade limericks. He started with one and he ended with one. Before I go any further, it is immediately make a important, to few comments on what Shri Gurupadaswamy just said in his ments on the two Constitutional amendments He, of course, started with a tongue-twister, the relevance -of which to the present subject completely passed my limited hension. He referred to Peter Pipor, he referred to pickles then to the Lok Sabha and then he referred to Keshwanana Bharati which does not apply. Then he went on. He completely forgot about those committees which actually do apply in this case He said that for 40 years we had been sleeping, nothing had been done and for the first time we have taken up these panchayati raj institutions. I did not understand the point he was trying to make with that. But if I understood him correctly, he was wanting to know why nothing had been done on Panchayati Rai before this. I just want to remind Mr. Gurupadaswamy that even Panditji first gave expression to Gandhiji's dreams and introduced the concept of Panchayati Raj in 1959 at Nagpur from that time onwards the the matter was pursued with passion by the Central Government and it is to our eternal regret that all the State Governments, no matter which party was ruling the State Governments, did not implement these provisions propery. Elections were not held regularly Proper authority was not developed. Authority was actually given to people outside Panchyati Raj There was themselves. institutions great under-representation of women and scheduled castes. Justice was not being done. Not enough money was being transferred to those panhayats. Therefore because of the neglect and negligence of the State Governments, the Panchayati Raj institutions fell into complete disuse. This was the reason why after having given the State Governments all the time in the world to try cut and function as if the Panchayati Raj institutions had the power to carry out all those duties under such institutions that Central Government las now the taken upon itself the right to bring about a constitutional amendment in this matter.

Madam, Mr. Gurupadaswamy referred to the Supreme Court. He referred to the Keshvanand Bharati case. I want to say that the Keshvanand Bharati case has no relevance here whatsoever. It is axiomatic that we cannot tamper with the pasic struc-

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[Shrimati Jayanthi Natarajan] ture of the Constitution. But it is the very basis of our case that the basic structure of the Constitution is being touched at all. And I am going to deal with that in a minute.

Madam, the basic structure of he Constittuion is one thing and the right to ...

THE DEPUTY CHAIRMAN: Please do not disturb the House. The Member is getting distracted.

SHRIMATI JAYANTHI NATARA-JAN: Madam I want to straight away go to the constitutional position in this matter... Madam, when they finish the dialogue, I can continue.

THE DEPUTY CHAIRMAN: continue.

SHRIMATI JAYANTHI NATARA-JAN: Madam the departure of the Prime Minister affects him more than it is affecting me. I am continuing with my speech.

Madam, I want to start off with the constitutional position. Before I go any further, the basic position which is under attack now is the fact that allegedly these Bills attack the basic structure of the Constitution. Before I go any further, you have to first refer to Article 40 of the Constitution and if you take a little look at history, you find that as early as 10th May, 1948, when the Constitution was being debated in the Constituent Assembly, it was Dr. Rajendra Prasad who woke up to the fact that the Constitution had to be based upon village panchayats and the panchayats should find a place in the Cons-And when he brought the titution. matter up before the Constituent Assembly and demanded that this should find a place in the Constitution. Dr. B. N. Rao, who was the Constitutional Adviser at that time-Madam, all these things are a matter of recordwas of the opinion that this was too lete a stage to bring in panchayes

and make a constitutional reference to them. Thereafter the matter was solved by Dr. Ambedkar who accepted on the 22nd of November, 1948, Mr. Santhanam's amendment thereby enshrining it in the Directive Principles of State Policy.

Madam, this is the background of how the Directive Principles of State Policy came to enshrine the concept. of Panchayati Raj, on how the State should promote Panchayati Raj and Gram Swaraj in the country. Madam after that every committee that has gone into the matter of Panchayati Raj-and Mr. Gurupadaswamy conveniently forgot about the

[This Vice-Chairman (Shri Mirza Irshadbaig) in the Chair Mehta Committee I want to make a brief reference to the Asoka Mehta Committee. The Asoka Mehta Committee appended to its report a draft Constitutional amendment on the subject, and this as signed by 21 eminent citizens of the country, and most of them were not in the Congress. including Mr. E. M. S. Namboodiripad, all of whom were of the opinion that a Consttiutional amendment and a place in the Constitution was the only way by which you could secure a proper status for panchayats in the country. Madam, if you...

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): "Sir"...

SHRIMATI JAYANTHI NATARA-JAN: I am sorry Sir, ... (Interruptions) ... They say, Madam. . Sorry. they say, Sir... (Interruptions)...

HONOURABLE MEMBER: How long will you take to adjust ... (Interruptions) ...

SHRIMATI JAYANTHI NATARA-

JAN: Sir, they say: .

In sum, an overview of the national scene would indicate that the activities of the panchayati raj institution were meagre, their resource base weak and the overall ettention given to them niggardly."

This is actually a Committee set up during the Janta time in 1978 . . . (Interruptions)...some of the State Governments postponed the holding of elections or superseded some of the important spheres of panchayati raj institutions for on reason or another. Of particular significance is the cooling off of enthusiasm of elected representatives in some States towards panchayati raj. Madam, then they say....

... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): "Sir"...

SHRIMATI JAYANTHI NATARA-JAN: I am sorry, Sir, I am sorry; Sir; I am sorry, Sir.

SHRI SUKOMAL SEN (West Bengal): She has lost her balance!

SHRIMATI JAYANTHI NATARA-JAN: They say:

"The requisite checks and balances assure continuous functioning. In practice it is subjected, from the beginning, to the whims and fancies of the State Government which was only too aware that the conferment of any real powers on panchayati raj institutions would inevitably diminish their own. Yet, ironically, it was left to them to devolve authority to panchayati raj institutions."

Even as early as that, Sir, the Asoka Mehta Committee was of the view that if they left the matter completely to the State Governments, the State Governments actually had no legitimacy to make this claim now because they always ask for greater powers for themselves from the Centre but they never showed any real desire to devolve powers lower down to panchayati raj institutions.

You may know even what Jayaprakash Narayan was saying from the beginning, and I will take just one minute to quote what he said in 1961 at the All-India Panchayat Parishad Conference in Jaipur. He referred to the emergence of the panchayati raj institutions in the country and remarked:

"This vital development sooner rather than later, has to be given rightful expression and place in the organic law of the land, thus fulfilling, incidentally, the wish of the Constituent Assembly. At present the Constitution recognizes only two territorial organs of Government, the Union and the State. The emerging three spheres of self-Government, the gram panchayat the panchayat samiti and the zila parishad should also be assigned. their due place in the Constitution, which should clearly lay down their powers, responsibilities and share in the national resources."

Sir, this is what Jayaprakash Narayan said as early as 1961. This is what the Asoka Mehta Committee, which included eminent leaders of the Opposition at that time, said as early as 1978. This is what the various committees from time to time have repeatedly urged, that Constitutional recognition should be given to panchayats.

Sir, Mr. Gurupadaswamy referred to the Sarkaria Commission. I have the report here. I am sorry to say that he was compeltely inaccurate in saying that the Sarkaria Commission rejected a Constitutional amendment. The Sarkaria Commission gave three alternatievs, the first one being that all the State Legislatures should pass a Model Bill prepared on the basis of consensus at the forum of an Inter-State Council. Then he said, it could be done by a law on the subject made by Parliament under article 252(1) with the consent of the Legislatures of all the States and thirdly, by a Parliamentary law uniformly applicable throughout India, containing provisions analogous to articles 172 and 174 of the Constitution. The also said. Sir, that one Commission and two should be pursued in

[Shrimati Jayanthi Natarajan] order set out and recourse to alternative there may be had as a last resort if the attempts to follow one fail. Sir, the point I am and two trying to make is constitutional amendment amending the Constitution is a right of this Parliament, and under the garb of the State List or by maiking it a Centre State issue, we will not abdicate this Parliament. should not abdicate its right and responsibility to amend the Constitution.

Once again Gurupadaswamyji was inaccurate to put it at its mildest, by referring to Article 12. Article 12 of the Constitution says that the State shall mean the Centre as well as the State Governments. He tried to say that in certain other instances it could not possibly mean States and Central Government, and therefore, he tried to apply that reasoning to say that here also as far as Article 40 was concerned it would not refer to the Central Government. I want to join issue with them and refer Article 36 which he himself referred to wherein in the Directive Principles of State Policy, it says:

"In this Part, unless the context otherwise requires, "the State" has the same meaning as in Part III."

Part III of the Constitution which deals with the Fundamental Rights, says:

"In this part, unless the context otherwise requires, "The State" includes the Government and Parliament of India and the Government and the Legislature of each of the States and all local or other authorities within the territory of India or under the control of the Government of India."

Therefore, the point is, wherever the context otherwise requires, "State" refers only to the State Government. Generally, State refers to both the Union and the State Governments. In this case, Article 40, as amended, has cast a duty upon the Central Government to see that the panchayat raj

institutions are revitalised in the country. We will not abdicate, this Parliament and this Government should not abdicate its right and responsibility to see that this constitutional mandate is guaranteed

Sir, having dealt with this, I just want to say that he said that a law amending the basic structure is void If you just look at the provisions of this Bill, not one clause has been added to the Constitution of India. Not one clause has been negated in the Constitution of India. You have the State List. You have the Central List. You have the Concurrent List. He referred to the State List. Sir. by these Bills we do not seek to touch a single item in the State List. All that being done is that a Constitutional framework is being adopted, and we are inviting the State Governments to pass actually legislations in their own Legislatures subject to the framework the constitutional amendment. of Therefore, the legislation on the subject even if we have done what Mr. Gurupadaswamy himself has suggested which is enacting a law of Parliament under Article 252 upon a matter in the State List even that might have amounted to an erosion in the basic structure, to an erosion of the concept of federalism in the country. But the bona fides of the Government are clear that even we did not attempt to do that. This is something that nobody really sees properly. These Bills leave the legislation on subjects in the State List to the States. We are not legislating upon any subject in the State List. What we are doing is, bringing about a constitutional amendment securing certain basic constitutional safeguards.

Sir, before I go any further, what are the safeguards that we are trying to secure? To put it very briefly Sir, there are only three: One, that regular, periodical elections should be held in the panchayati raj institutions and that panchayati raj institutions should not to be superseded on flimsy grounds.

Number two, the Scheduled Castes, the Scheduled Tribes and women who are gravely under-represented in the panchayati raj institutions, should be given protection of a constitutional mandate to see that there is a reserved percentage in every panchayati raj institution where they will be represented.

Sir, the concept of social justice is that these traditionally disadvantaged sections of society, women, the Scheduled Castes and the Scheduled Tribes. have to be given representation if our democracy is to be meaningful today. Sir, I do not understand what object tion anybody could possibly have to bringing about a provision in the Constitution saying that in all panchayati raj institutions women, the Scheduled Castes and the Scheduled Tribes shall have a basic minimum The representation-Constitution already secures these provisions as far as the Parliament and as far as the State Assemblies and legislatures are concerned. Why is it that in the case of Panchayati Raj institutions alone only by way of a Constitutional protection to wimen and to Scheduled Castes and Scheduled Tribes? It is only by way of a Constitutional protection can the rights of women and of Scheduled Castes and Tribes secured, because otherwise it is my apprhension that State Governments will tamper with these provisions. The intention of this Government in bringing about a Constitutional safeguard is to further social justice. We want reservations for women and for the weaker sections of the society to promote social justice in this country. The only reason why any State Government can possibly object and say that there should be different yardsticks is because they want to exploit the policy of reservation for narrow electoral gains. I want to ask you is a woman from Tamil Nadu or Bihar different from a woman in Bengal or Uttar Pradesh? Is a Scheduled Caste or a person from the weaker section

of the society different in different States of the country? No. Women, Scheduled Castes and Tribes and the weaker sections of the society are the over the country. They same all require the same protection. Ιt utterly meaningless for any State to say that different yardsticks be applied. This is only a way getting around the Bill. This is only the way of running away from provision which requires them to give mandatorily representation to women and to Scheduled Castes and Scheduled Tribes.

The third point is that there should be proper financial devolution and proper devolution of powers from the State Governments to the Panchayati Raj institutions. Again there have been oft-repeated arguments that different States have different conditions prevailing and, therefore, there should not be any uniform Bill. I want to reiterate that there is no uniform Bill. It has been left to each State Government to pass laws that suitable to local conditions. All that has been insisted upon is a constitutional framework whereby no State Government can get away from the responsibility of holding regular elections—you cannot have a quarrel with that of securing proper representation for women and for Scheduled Castes Scheduled tribes—you have a quarrel on that-and a proper devolution of power. These are the real and only three basic facts which amendment seeks the Constitutional to place within the Constitution. don't understand what quarrel Government except if their intentions are mala fide could possibly have to these basic provisions.

Here I would just like to make one reference to what Gurupadaswamy Ji said. He said that under Article 246(3) the State has the exclusive power to legislate on the State List. This is obvious on the face of it. There is no argument over it and there is no quarrel with it. But I would like to remind him that under Article 368

[Shrimati Jayanthi Natarajan] of the Constitution, the Parliament has the right to amend. If I just read, for a moment, Article 368 of the Constitution:

"The power of Parliament to amend the Constitution and procedure thereof: Notwithstanding anything in this Constitution,, Parliament may, in exercise of the constituent power, amend by way of addition, variation or repeal any provision of the Constitution in accordance with the procedure laid down in this Article."

The powers given in Article 368 of the Constitution are sweeping, but nowhere are we going near the use of this power completely. All that has been done is that a framework has been established under which the State Governments can function.

To come back to the beginning after having dealt with what Gurupadaswamy Ji said I just want to remind this House of two or three very important issues, which according to me, had been at the background of these two Constitutional amendments being before the House today. In the 42 odd years since independence, the system today country has in our become a strait-jacket. We have run out of steam; we have run out of ideas and we have run out of vision. There are volcanic pressures within system heaving to come out and there are tremendous pressures from outside. It is a matter to our eternal credit that India stands like the last bastion of democracy when all around us, other countries are under military dictatorship or fascist regime. India stands as a bastion, as a tribute to democracy and this is to our eternal credit, Sir. At the same time, even in our country, our system is under tremendous strain. Our democracy under tremendous strain. Sir think for a minute that all over the country, we have about 5000 elected representatives to represent 800 million people. Sir, if you take the total membership of the Parliament and of

all the members of the State Legislatures, you get only about 5000 elected representatives representing the interests of 800 million Indians. Sir. as the Prime Minister said, how can democracy function in such an unequal atmosphere?" There are no steppingstones I quote: Between 80 crores and 5000. There is only patronage. There is only vested interests between 80 crores and 5000. There are only power brokers between 80 crores and 5000." Certainly, Sir there can be no democracy if there is no way by which the legitimate aspirations of the people can cross this vast divide and find expression among the 5000 The gap is impossible to people. cross.

Then Sir we have given voting right to young people right down to the age of 18. At the same time, we have not given them even the sembblance of a say in what their future is going to be, a semblance of a say in the system. There is no way in which leadership can develop among young people can cross over this vast divide between 800 million and 5000 and really achieve something meaningful (Time bell rings). I will take a few more minutes. Therefore, point is that with the passing of these Constitutional (Amendment) Bills and revitalising Panchayat Raj institutions, we will have suddenly 7 lakh elected representatives in the country and this is a far moré meaningful way of nurturing participatory democracy in the country. The people will finally have a say how democrav in country is being run and this is one of the major reasons why these two Billis are going to fulfil a long felt need in our country for democracy today.

Sir, secondly, it is axiomatic that pragmatic planning has to be from the grass-root level upwards... Planfrom the top completely it is gerous and down right foolish because from the top it can only be based upon incorrect assumptions something upon assumption of a situation which we have no knowledge about and it planning is

to come up from the grass-root level we have to nurture democracy and make sure that the concept of district planning is properly appreciated.

Sir, it is again axiomatic today that as far as proper planning is concerned, the district is the optimum unit planning. Sir, the block is the opti-*mum unit for implementation and the Panchayat is the optimum unit secure participation of the people. When you have these three concepts, the best way to secure district planning, proper implementation and participatory democracy is by the three-tier system of Panchayat which these Bills contemplate. This is the only way by which we can assure that there is maximum devolution and maximum democracy to the people. Since there is lack of time, I only want to make a passing reference to the problem of delivery systems which is another major reason why these Bills have. come forward. So we know without going into anything political that the delivery systems in the country are so outdated and are so unresponsive to the needs of the people, that for any welfare scheme, 80 per cent of the funds allotted get lost in the way and the real beneficiaries get only 20 per cent by the time they come round levels of Government. Sir, revolutionary measures like Jawahar Rozgar Yojana see to it that the funds are transferred straight from Centre to the Collector who is only a distributing agency and comes right down to the village Panchayat which has the power thereafter to decide what is best suited to local conditions and spend the money. This way, Sir, not only the people have a say which direction they want to develop but also democracy becomes transparent. Sir, the moment there some problem the moment something goes wrong the village Sarpanch will have to answer to his villagers and there will be a change. This is the only way that you can make democracy responsive to the needs of the people. I do not want to say anything more about Jawahar Rozgar Yojana

becaue of lack of time. Sir, another important issue that I want to emphasise is that planning is not only district planning or pragmatic planning but to my way of thinking, it has to be integrated planning. We cannot let rural India alone pros-

per while we ignore urban India and at the same time, we cannot let urban India prosper by ignoring rural India. A holistic perception is needed to see the threat and I quote the Prime Minister, Sir, "...that links the remotest hamlet to the largest metropolis"... It is only the recognition of the rural-urban continuance which will enable us to rationally plan the prosperity of all India. So, Sir, the concept of these two Bills having been brought together in this House, is the concept of a united India. It is the concept of India where we will ignore one side of India while allowing the other to come up. It is the concept where starting from the top of the pyramid of the constitutional provisions right down every level of the pyramid the State Governments and various other provisions, the continuous threat that links urban and rural India, in economy, in administration in human relationship, is constantly sought to be addressed right down to the base of the pyramid which deals with the said needs and aspirations of every citizen India. It is only in this way that we can enable India to strive confidently forward in a balanced democratic developed way into the 21st century. Sir I just want to make a reference to what has been said by various speakers. I already referred to attack and I do not want to take too much time to deal with it. Sir, already referred to the attack which is being made today upon these two Bills by saying that they are a violation of the basic structure. The Chief Minister of Andhra Pradesh referred to thi_s as a savage attack on federal polity. I think, I have monstrated that it is in no Way an attack on our federal polity. In fact,

[Shrimati Jayanthi Natarajan]

the Leaders of the Opposition much earlier in various reports suggested these constitutional amendments. I have dealt with what Mr. Jayaprakash Narayan had said. As I said, I do not want to go any further into what the Leaders of the Opposition have been saying.

There is one more point that I wish to make which is the connection between urban India and rural India and the important concept of Nagar Panchayats which has been set out in these Bills. Sir, in urban India, the dynamics of development are stantly changing the demographic profile of modern India. Increasing and fast developing urbanisation of India is a reality of today. As the hon. Minister was referring just now, today we have situation where onefourth of our population lives urban areas. We have 3,301 settlements in the country. We cannot afford any longer to neglect these urban settlements. At the same time, we have to remember that every urban settlement needs the precious input of human capital that comes in from the rural areas and at the same time, there is absolutely no reason in law in equity or in justice why rural areas should be denied the basic civic amenities that are being given to the urban areas.

Then again Sir, the boundary between an urban area and a rural area is largely imaginary. The concerns of the people are the same. (Time Bell rings)... In just two more minute, I will finish. The concerns of p∈ople are almost the same, often, what is supplied for the towns lies outside the limits of the towns in the rural area and very often, produce of the rural area has to be sold within the urban area. Therefore Sir, I welcome the provision in the Nagar Palika Bill where this issue has sought to be addressed—the question of when a rural area becomes an urban area. According to the Registrar General Census, there are two or three qualifications that have

to be fulfilled, namely density of the total population, more than 400 and then whether 75 per cent of the male population is engaged in agricultural labour or not. And thereafter, Sir, after fulfilling these statutory conditions, there are certain other ways by which a rural area becomes an urban enclave. These distinctions are now not quite relevant as they used to be at that time. Sir, we know that the British, our colonial rulers, conceived, even from Lord Ripon's time, of district administration of panchayatiraj, and particularly our municipalities, merely as a means of giving civic amenities to the people. Certainly our colinial rulers were not interested in either democracy or development and this is why the 107-year-old structure which was set up at time ceases to be relevant today. Today we are interested in converting these units of district administration into making India a virbrant democracy. They have to be the instrument of development. They have to be the medium of planning and therefore the concepts today are completely different. Therefore, I welcome the idea of Nagar Panchayat which is, for the first time, being set out in these Bills. Sir, the Nagar Panchayat represents the transitional areas between the rural panchayat and the urban panchayat and chayat is a word that should be applied equally to urban and rural The Nagar Panchayat will constitute a committee which will operate on both the urban and the panchayat limits and this will thereby bring about a harmonius construction by which the urban areas are divorced from the rural hinterland and both the parts of India can forward and develop into a healthy and vibrant economy.

Finally, Sir, I want to make a brief reference to the question of urban poverty. The question of rural poverty has been addressed and the Jawahar Rozgar Yojana is an answer to that question of rural poverty in a large measure.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Please conclude now.

SHRIMATI JAYANTHI NATARA-JAN: The question of urban poverty, or the first time, has been addressed in the Seventh Plan. The tremendous problems of the urban poor have men considered very deeply and very -oraprehensivel $_{f v}$ $f b_{f y}$ National the 'emmission on Urbanisation and by erious other agencies which I will and go into for lack of time. The important issues that have been raised here are, in urban areas, poverty is miti-dimensional. It is not just una covment but under-employment. then there are other considerations have also to be taken into acant shelter status, whether they arve housing or not, the status of the anily and the status of the migram. Therefore, urban poverty milti-dimensional in character has to be tackled separately. There already some programmes for -ban pover $^{\dagger}_{\mathbf{y}}$ which are being unthe Central rtake_n by Govern-But I would urge upon entral Government to consider a sofully structured plan for urban merty as much as they have done rural poverty and this plan should into account the multi-dimenanal character of urban poverty and the fact that sometimes the prom should not be compounded by greater migration from ceasing eral areas to urban areas and there-. we have to identify the rural 90 per cent rural areas where enter inputs have to be given, more amenities have to be given so that mass migration people and take place from those areas the urban areas and this is way in wheih a balanced deveean occur.

bell... because you pressed

VICE-CHAIRMAN (SHRI MONZA IRSHADBAIG): Now conceins within one minute.

SHRIMATI JAYANTHI NATARA-JAN: Finally, in conclusion I want to say that the main attack that this is an election stunt I not think, has any validity to the intrinsic merits of the measure. Sir, the fact that it might be of some advantage to a political party during elections is not a criticism in any sense matter. The of the question whether the issue is in national interest or not and this is the only way by which we can determine the intrinsic merits of this measure. It is no answer to say that this is an election stunt. As a matter of fact, there has been an unprecedented consultation in this matter and I will not go into it further. Finally Sir as the Prime Minister said, in these matters, the people are with us and those who are not with us will have to reckon with the people.

SHRI E BALANANDAN (Kerala): Sir, I rise to oppose these two Bills lock, stock and barrel. When I say that I am going to oppose I have to give my reasons for that. Before going into my reasons. I want to refer to certain efforts made by the Government and especially our Prime Minister, just before bringing this legislation. He has claimed that he was engaged in a manthan for long and finally he has brought amrith for us. After a big manthan he brought us amrith. He is sharing that amrith with this august House. This is the claim made by the Prime Minister. Now let us see how he has done the manthan. The first stage of the manthan that the Prime Minister did was that he held conferences with District Collectors. That was the first manthan. And you know whe those District Collectors are. They are inherited for us from the British Raj. They are people who don't like people as such. And they were the people first consulted by the Prime Minister at the start of his manthan. Then he went to the other side. Here I have to say something about manthan. Some reference was made by Balraj Mehta and it appeared in

[Shri E. Balanandan]
the press. With your permission I
would like to quote that paper report:

"The Prime Minister was persuaded to lend a direct hand putting forward this project for the revamping of the administrative system and structure after he was by foreign consultants though they had dubious antece-'The Module of Responsive Administration' drawn up by a Ford Foundation consultant has been followed with great devotion and is claimed to be part of a wider effort for enhancing knowledge and skills of administration and management on preferred line. This involves a variety of foreign inputs, such as, training of trainers abroad and setting up institutions in the country, setting up what is called mental relations with the management programmes and institutions abroad, to put in place a standard curriculum, training material and faculty. The emphasis has been shifted training the inservice personnel, especially the IAS cadre to become trainers."

So, the first inspiration the Government of India got was from Ford Foundation experts...

SHRI DIPEN GHOSH: Not Gandh! Foundation?

SHRI E. BALANANDAN: know. So, for making dosa and idli We want expertise from Ford Foundation from America Therefore for this panchayati raj the first consultatation was with the Collectors. These Collectors are to be sent to America for training and they will come back here and train the other Collectors. They are the trainers. And, Sir, they will train our Collectors to rule India! This is how this thing has come up. Therefore, the manthan started with the Collectors, not within India, but from outside India...(Interruptions).

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI). Sir if the honourable Member yields, I can say something. Manthan and amrit have positive effects. The effect of taking this amrit now is that a particular Chief Minister who never unfurled the National Flag all these years has now agreed to hoist the National Flag. This is the result. The Chief Minister has finally agreed to do that which he refused to do earlier. This is the result of taking this amrit.

SHRI E. BALANANDAN: Mr. Vice-Chairman, Sir, the honourable Minister wants to be educated on some subjects, I think. I shall try to do that with my humble ability. At the same time, let him keep quiet for some time.

The second thing that he has done is to meet the State Secretaries and the secretariat officials. They are all democrats in the country. The Secretaries were called and the Prime Minister discussed with them. Then the Prime Minister called the representatives of the Panchayats. Sir, in our system, under the Constitution, we have th Central Government and we have the State Governments, all elected by the people and by nobody else, elected by the people themselves. The Central Government and the State Governments are elected by the people. They have an equal status. Anyhow, let us forget this aspect for the Panchayati being. He convened a Raj meeting. What is that meeting? I do not want to say much on that. Democracy has become a fashion, of late with the leaders of the Congress (I) Party and that is why they are loud in claiming that though they are not practising it. They are shouting loud about democracy because. they are new converts to it. Therefore, they will talk loudly about it. Now, to this Panchayati Raj meeting, about two thousand people called and the Prime Minister plained something and then....

AN HON MEMBER: They then clapped!

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SHRI E. BALANANDAN: ... they say "Yes" to it and go away. They shout "zindabad" and the discussion is supposed to be over! This is how the consultation is held. The Prime Minister of the country did not consult the State Governments. He called for a meeting. But they were not given the Bill nor were they given the proposal earlier. They called for some kind of a fake consultation which has been made and that is the only thing that he has done. How should the Government consult, the Government which says it is serious to implement democratic reforms? It should consult us, the people who are having experience in the field that is, the Chief Ministers. We are not novices and we know what Panchayati Raj is. We have implemented it in the States where we are in power. Therefore, what I say is that before trying to implement it, the Prime Minister should have found time to discuss this with the Chief Ministers. This has not been done and this aspect has been ignored. But he is claiming that the manthan has been done and amrit has come out of it. How can you get amrit? You can only get poison out of it. You did not consult the Chief Ministers. It should have been done. No democratic procedure has been followed. This is the first point that I would like to make.

5.00 P.M.

श्री भजन लाल: उपसभाध्यक्ष महोदय,
में माननीय सदस्य को यह बताना चाहता
हूं कि या तो इनको जानकारी नहीं है
... (व्यवधान) ... मेहरबाने करके श्राप
जो ठींक है, वह कहिए। अगर जानकारी
नहीं है तो हमारे से ले लीजिए। सभी
मुख्य मंत्रियों को, मंत्रियों को बुलाया
गया, विचार-विमर्श किया गया, चुने हए
नुमाइदों को बुलाया गया, उनने बात-चीत
को गुई। जैसा कि गैंने आपको बताया
और पूस सबको बुलाकर के बाद में
मंद्यन किया, ऐसे नहीं। मथन कोई पानी
में होता है ... (व्यवधान)

्भी चतुरानम मिश्र (विहार) : मंत्री

महोदय, ड्रापट भी तैयार नहीं था। भ्राप स्वयं भी जानते हैं कि जब मीटिंग बुलाई गई तब तक भ्रापका ड्राफ्ट भी तैयार नहीं था। सच्चाई रहीं है। भ्रभी बोलिए भ्राप कि ड्राफ्ट कव बना है? ... (ध्यवधान)

श्री भजन लाल: पिछले सैशन में बिल लाया गया और इस सैशन में डिस्कस हुआ है। ... (ब्यवधान) ...

श्री चतुरानन मिश्रः एक आहडिए पर बुलाया गया सबको श्रीर ताली बजवा लिया। (व्यवधान)...

थी भजन लाल: ग्रगर ड्रापट बनकर तैयार पहले हो जाए तो फिर डिस्कस करने की जरूरत क्या है?

एक माननीय सदस्य : डिस्कस करने के बाद ड्राफ्ट तैयार किया गया है। ...(क्यवधान)...

श्री चतुरानन निश्चः ग्राज डिस्कशन हो रहा है ग्रौर ...(स्थवधान)...

श्री मजन लाल: नहीं, नहीं, कोई ऐसी बात नहीं है।...(व्यवधान)...

E. BALANANDAN: Prime Minister has gone on record that West Bengal, Andhra Pradesh, Karnataka, Maharashtra and Tripura were having Panchayati Raj, that Panchayats were there. And before going to the other thing. I must refer, with your permission, to the latest step that the Congress (I) Government has taken to kill one of the best Panchayati Raj systems which prevailed in Tripura, a small State. They dissolved the Panchayats. elected bodies were removed. Seven hundred and four Panchayats were there. They were elected on the basis of 18 years of age, election within five years was stipulated and all the Panchayats were given the rights privileges which the Government of India wanted. Fifty per cent of the resources were being handled by the [Shri E. Balanandan]

Panchayats there. When the new Government came into power, the first they step they took was to...

AN HON MEMBER Congress Government

SHRI E. BALANANDAN: I would like to quote the Indian Express, with your permission. The report in the Indian Express from Agartala reads like this:

"The first major decision taken by the Congress (I)—Tripura Upajati Juba Samity (TUJS) Government after it captured power in February last year was to supersede the various elected bodies like the boards, cooperatives and the 704 panchayats in the State..."

SOME MON. MEMBERS: Shame, shame, (Interruptions)

SHRI E. BALANANDAN: Then:

"... These organisations were replaced by nominated members belonging to the Congress (I), which even left its coalition partner, the TUJS disappointed. The haste with which the panchayats were superseded left nobody in doubt over the intentions of the new Government. The Left Front Government, which had remained in power for about a decade in the State, deserves the credit for introducing secret ballot for panchayat The coalition governelections. ment first took a decision to reduce. the term of the panchayats, about 70 per cent of which were controlled by the Left Front, from five years to four years...'

(Interruptions)

श्रीमती मोहसिना किरवई: एक बात मैं कहना चाहता हूं। मैं इनको सन 6977 की याद दिलाना चाहती हूं जब एक कलम में श्रापकी सरकार ने 9 इसेंबिलियों को भंग कर दिया था। ये सारी प्रकी हुई सरकारें थीं तो श्रापने ही यह सिखाया होगा। पता नहीं कौन से अखबार की खबर ग्राप पढ़ रहे हैं ...(व्यवधान) ...

श्री विरुद्ध वर्माः श्रापने भी कर दी थीं। सवाल यह है कि इलेक्टेड पचायतें थीं उनको क्यों भग किया, यह इनको बताश्रो...(व्यवधान)...

श्री भजन लाल: केरल में ग्रीर वैस्ट वंगाल में सरकार एक पार्टी की है या नहीं? ग्रगर एक पार्टी की है तो जब प्रधान मंत्री गए तो पंचायती राज सम्मेलन वंगाल में थीं तो उसको प्रिसाइड बंगाल के मुख्य मंत्री जी ने किया था, इन्होंने उसका बायकाट किया था। यह इनकी पालिसी है ... (व्यवधान)...

SHRI DIPEN GHOSH: Sir, the Ministers interrupt at every point of time. They have a right to reply. They will be replying. They have got speakers from their party also. A speaker should not be interrupted like this.

SHRI SUKOMAL SEN: The Minister gets up every moment. What is this?

SHRI E. BALANANDAN: Sir, I can understand the Ministers getting up. That is not my mistake. It is their mistake. It is their mistake. It is their own creation. I am referring to facts. I am not making any allegations. The facts may be unpalatable to them. They can see that their position is wrong.

Now I come to the point. What have we done in West Bengal? Is there a separate Constitution in West Bengal? Is there a special Constitution in Andhra Pradesh? Was there a separate Constitution in Karnataka? The Constitution is the same as it exists today. Put we were having Panchayats in West Bengal and 50 per cent of the resources of the State are spent through the Panchayats alone What

more devolution of power do you want? Therefore, the question is as to why all these constitutional things are being talked of today. You have been sleeping for the last 40 years. You were sleeping. Your State Governments were not doing anything. And we are going to be penalised for it. The State Governments under your conrtol were not taking proper democratic decisions and giving powers to the people. That is why you are coming forward with this kind of constitutional amendment now. I showed you that the Panchayat have been functioning properly in different parts of the country. without this constitutional amendment. That is the first point,

Now I come to the Constitution itself. My friend, Shri M. S. Gurupadaswamy, has referred to the constitutional position. I find that many legal pundits are their on that side and it seems that they will be talking in the last. Their legal position will be the last in this House because they will be speaking last. At the same time, I would say that we are having a federal Constitution which has many unitary tendencies. powers have been divided between the Centre and the States. We are having a State List, a Centre List and a Concurrent List. You are changing the fundamental or basic framework o the Constitution The Panchavats, corporations, etc. are in Entry 5 of Seventh Schedule, II List. Therefore, it is the prerogative of the State Government to legislate on the subject. Now, you are taking that away. That is why we say that you are going against the fundamental position of the Constitution.

Sir, somebody was telling about article 40. It was inserted as an amendment brought forward by Shri K. Santhanam which was article 31-A in the Draft Constitution. That amendment which was not in the initial draft of the Constitution was adopted by Dr. B. R. Ambedkar. Sir, I am quoting again with your kind permission what Shri Santhanam said

in the House. It relates to the Constitutional or legislative competence. I quote:

"What powers should be given to a village panchayat, what its areas should be will vary from Province to Province and from State to State, and it is not desirable that any hard and fast direction should be given in the Constitution. I think, the same must be left to the Provincial Legislatures." That is the State Governments.

Sir, I would also like to quote what Dr. Ambedkar said. While moving for the adoption of the Draft Constitution in the Constituent Assembly, Dr. Ambedkar said:

"The basic principle of federalism is that the legislative and executive authority is partitioned between the Centre and the States, not by any law made by the Centre, but by the Constitution itself. This is what the Constitution does. The States under our Constitution are in no way dependent upon the Centre for their legislature or executive authority. The Centre and the States are co-equal in this matter... The chief mark of federalism lies in the partition of the legislative and executive authority between the Centre and the States by the Constitution. This is the principle embodied in our Constitution. There can be no mistake about it. It is therefore wrong to say that the States have been placed under the Centre. The Centre cannot by its own will alter the boundary of that partition, nor can the judiciary."

This is what is said by Dr. Ambedkar. No authority equal to him can be cited for this kind of a subject. Therefore, Sir, it is evident that the Government of India, by bringing this legislation is trying to transgress the right of the States, and we are completely against it. This taking away of rights of the States goes against the federal structure of the

[Shri E. Balanandan]

Constitution and, therefore, against the democracy too, Now, you want to give more powers to the Panchayats. My friend, Mr. Gurupadaswamy, was saying that so many declarations have been made by you but none is implemented. Shrimati Jayanthi Natarajan was telling us about the economic position of the rural India. And she wanted to improve the conditions of the urban people too. How can we do it, Sir? By simply making Panchayati Raj legislation, simply rural India India as a whole cannot be developed. It cannot be developed without undertaking land reforms seriously. If you give land to the peasantry, they can stand on their own legs. That is the basic point. What was the experience for the last 40 years about land reforms in our country? Sir, with your permission I have to give some statistics here. According to the statistics presented by Union Government, the picture on redistribution of surplus lands dismal In 1967 the Mahalanobis Committee estimated that with ceiling of 20 acres per family, about 6.3 crore acres of surplus land would be available for distribution among the landless and poor peasants. The Committee had taken into account all the surplus, fallow, waste and benami lands.

The 1987-88 annual report of the Ministry of Programme Implementation has vividly brought out the gap between precept and practice. Till March 1988, only 78 lakh acres of land had been declared surplus. Of this only 58 lakh acres had been acquired by the State Governments and 45 lakh acres actually distributed. The reasons put forth by the Governments for non-distribution of surplus lands are many. But the distributed land represents only 1.25 per cent of the total cultivable land in the country.

Sir, we are talking of panchayati raj, giving powers to panchayats. But if panchayat pradhans at the present

stage are not able to give land to the peasants, we know what will happen. We know many leaders of the ruling party who are owning hectares οf land in their own. names or in Benami names. We kno that in many situations like this they will be controlling two panchayats or three panchayats or five panchayats by their financial powers. Therefore, if you are interested in democracy, this is the first thing on which you must take action but you are not doing anything. Now, what is your attempt? Your attempt now is to take away the rights of the As I told you the Central Government wants to do what? Central Government wants to ignore the States. It wants to be directly in touch with the Collectors. They want to ignore the States. They want to give a go by to the States. fore, the total attempt of the Govt. of India by bringing in this legislation is to take away the rights of the State Gov-States Government. ernment goes, means what I want the Government of India to spell out.

If they are interested in devolution of power, as they must do, they must give more powers to the States. And the States can give more powers to the districts and panchayats. That should be the approach. Instead you are asking the State Government to give more powers to the panchayats and you are keeping all the powers in your own hands. Not only that, The State Governments, their Chief Ministers and the State Legislatures are ignored and only Collectors and officials are recognised. This is the method which is being followed and tried to be put into practice. This we have to oppose tooth and nail.

Therefore, Sir, at this stage I declare that we are going to oppose this Bill. Thank you.

ठाकुर जगतपाल सिंह (मध्य प्रदेश): भ्रादरणीय उपसभास्यक्ष जी, हमारे माननीय सदस्यों ने ... (व्यवधान)। भ्राप हंस लीजिये, पहले भ्राप बोल लीजिये, थे खड़ा रहुंगा।

मैं अपिसे एक बात कहना चाहता ह कि ग्राज जो दो बिल ग्राये हैं। ये ऐतिहासिक विल हैं। सबसे पहले मैं ग्रपनी सरकार को, प्रधान मन्नो जो को बढाई देना चाहता हं कि ये ऐतिहासिक बिल लाकर वे उन महानं नेतायों के उन वायदों को पूरा करने जा रहे हैं जो उन्होंने ग्राजादी की लड़ाई में किये थे। मुन्ने याद है, सन् 1942 में उन्होंने कहा था कि स्राजादी के बाद हिन्दुस्तान के गरीब को, हिन्दुस्तान के लोगों को ग्राम स्वराज मिलेगा। मेरे साथियों ने कहा कि पंचायती राज बड़ा प्रच्छा है, यह खुशो की है, मानना चाहिए ! ग्रगर ग्रच्छा है तो फिर उसका विरोध किस वात सुबह से में देख रहा हूं सदन में इस केवल प्रान्तों के अधिकारों की बात हो रही है। बैंदो जीन सवाल प्छनाचाहता हुं।पंचायतों को बात ग्रापने कही कि ब्रांध्र में हमारी सरकार ने हटा दिया**।** कोई भी सरकार हो, अगर कोई खामी **है ग्रौर हम उसको** पूरा कर रहे हैं नो उसमें क्या गुनाह कर रहे हैं ? कोई भो सरकार, जो भी नई सरकार आयेगी, **ग्र**गर पांच साल तक चुनो हुई पंचायतें रहेंगो तो कोई भी सरकार उनको हटा ेपायेगो। तो इसमें क्याबुराई है ? अभी आपने कहा कि वहां पर पंचायतों को हटा दिया गया । चाहे वे हमने हटाई हीं चाहे आपने हटाई हो लेकिन उस बोमारी को दूर करने के लिये गंचायती राज बिल लाकर उसके ग्रंदर प्राविधान किया है कि पांच साल तक कोई भी सरकार चाहे वह किसो भो पार्टी की हो उनको नहीं हटा सकेगी।

दूसरो बात में यह पूछना चाहता हूं कि क्या पंचायतों को जो अधिकार दिये जा रहे हैं, चाहे वे प्रान्तोय सरकारों द्वारादिये जाते चाहे सेंटर द्वारा, लेकिन मेरे बोलने से पहले विरोधो पक्ष के कई माननीय सदस्यों को कहते सुना कि 40 साल तक हिन्दुस्तान में हम कुछ नहीं कर पाये। मैं श्रापको याद दिलाना चाहता हूं, पंडित नेहरू ने पंचायतो राज के बारे में कहा था, कि पंचायतो राज द्वारा वास्तव में इस देश में बहुत सी जगहों पर अच्छा काम हुआ

श्रीर इसके लिये वे बधाई की पात है। लेकिन इन 40 सालों तक जो हमारेनेता चाहते थे वह नहीं हो पाया जो हमें सोचना पड़ा कि इसमें कीन सी खामियां हैं। ऐसा सोचने के बाद हम यह नया बिल लाये हैं । हम लोग पंचायतों सें गये, स्युनिस्पैलिटो में गये ग्रीर वहां पर हमने देखा कि उनके पास पैसा नहीं है, उनके पास अधिकार नहीं हैं स्रौर न उनके पास किसी तरह की कोई मशोनरी है जिससे वे जनता की सेवा कर सकें। चुनाव, मर्जी हो तो करवा लिये जाएं ग्रौर मर्जीन हो तो तकराये जाएं। इसलिये में स्राज ग्रापको स्रीर सब को बधाई देना चाहताह कि जो स्वप्नहमारा था यह पूरा होने जा रहा है उधर बहत से ऐसे साथो बैठे हुए हैं जो 1942 में हमारे साथ थे, उन्होंने भी देश के लिये क्बीनियां दी हैं। पता नहीं क्यों बहक गये जो वे भी पंचायती राज बिल का विरोध कर रहे हैं।जिसके लिये इस देश के महान हस्तियों ने फांसी का तख्ता चुमें ग्रोर लाखों ने जेलों में यातनाएं सहीं ग्रौर उन्होंने कहा थाकि हिन्दुस्तान में श्राजादो के बाद सामाजिक ग्रीर बार्थिक क्रांति होगी और वह हो रहा है। किसी भी मुल्क में अराजादों के बाद प्रगति के दरवाजे खुलते हैं स्रीर सामाजिक स्त्रीर ऋाथिक क्रांति से उस देश की प्रगतिहोती है। जहां तक सता का,पावर का सवाल है प्रांतों से पावर छोनी जा रही है यह आवका डर् है। लेकिन मैं पूछता चाहता हुं कि अगर एक हथियार किसों को दे दिया जाय और वह उसका सहो इस्तेमाल न करें तो चाहे वह किसी की भी सरकार हो, उससे उस हथियार को छोनना अवश्यक है और यहां पर हम छोन नहीं रहे हैं। हम एक फ्रोम वर्क बना रहे हैं जिसको देश के ग्रंदर एक सा ढांचा होगा ग्रीर हर प्रांतीय सरकारों को पूरा करना है। भें भ्रापसे दूसरी बात यह चाहता हं कि अपने कहा कि हम इसका पोलिटिकल एडवन्टेज लेना चाहते हैं। मेरे दोस्त ग्राज भी राजनैतिक पार्टियों के सदस्य हैं। अगर इस बिल को पासकरने ः के बाद हमें राजनैतिक फायदा होता है

[ठाकुर जगतपाल सिंह]
तो आप भी इसको पास करके राजनितक
फायदा क्यों नहीं उठाते ? मैं एक सिम्पल
बात पूछना चाहता हूं कि अगर हम इससे
फायदा नेना चाहते हैं चुनाव में जीतने के
लिये तो आप भी इसको पास करके चुनाव
के अंदर इसका फायदा क्यों नहीं उठाते?

श्री ईश दःत यादव (उत्तर प्रदेश):
मेरा व्यवस्था का प्रक्रन है । माननीय
सदस्य को यहां पर श्रापको सम्बोधित
करते हुए कोई भी बात श्रापके थ्रकहनो
चाहिये। सिकिन ये तो जैसे पब्लिक मीटिंग
में बोल रहे हों दोस्तों दोस्तो।

ठाकुर जगत पाल सिंह: माननीय उपसभाध्यक्ष महोदय, मैं विरोध पक्ष के माननीय सदस्यों को दोस्त ही मानता हूं। लेकिन अगर मैंने गलती की है तो में अपने इन शब्दों को वापस लेता हूं। में दोस्त न कहकर विरोधपक्ष के माननीय सदस्य कहूंगा। ... (व्यवधान)... दुश्मन बिल्कुल नहीं कहूंगा।

में कह रहा था कि बार बार एक बात कही गई कि हम चुनाव की वजह से बिल को लाये हैं। चुनाव ग्रापको भो लड़ना है ग्रीर हमको भी लड़ना है। म्रगर इससे चुनाव में फायदा होने वाला है तो कृपा करके इसको पास करिये ग्रौर याप भी इससे फायदा लोजिये। हम इससे आपको नहीं रोकते हैं ? लेकिन मैं ग्रापसे कहना चाहता हूं कि हम चुनाव के लिये कोई काम नहीं करते । मैं प्रापको याद दिलाना चाहता हूं कि जब श्रोमती इंदिरा गांधी को जनता ने हराया तो उन्होंने हुकूमत भ्रापको दे दो हमने सोचा था कि विरोधीपक्ष सत्ता में ग्राने परहो सकता है कि कुछ अच्छा काम करेइस मृल्क में । हमने श्रापको हुकूमत दे दी। लेकिन क्याहस्रा ? स्रापने कौन सो ऐसो बात की ? पांच साल के लिये जनता ने ग्रापको चुना था लेकिन ग्राप तान साल में ही छोड़कर भाग गये। हमने तो कभी नहीं कहें था . . (व्यवधान) ढाई साल, खेंर एक ही बात है। तो मैं एक **ग्री**र ब≀त कहना चाहता हं । हमारे बहुत से साथी, जो पूराने चेहरे मुझे दिखाई देते

हैं ग्रापमें से, ये वे जिन्होंने इस देश श्राजादी की लड़ाई लड़ी है। लंकिन ऋजादी की लड़ाई हमने क्यों लड़ी थी ? क्यों इसलिए लड़ी थी कि ग्रगर मैं सत्ता में न रहंतो विरोध पक्ष में चला जाऊं ? इसलिए लड़ी थी कि देश की गरीबी मिटानी है, इस देश के सामाजिक बुराईयां हमें मिटानी हैं ब्रीर श्राज मै ये बाते केवल इसलिए याद दिलाना च हता हूं कि ह्रमारे उन महान नेत स्रों का — जिन्होंने देश के लिए कुर्वानियां को ग्रीर देश को ग्राजादी दिलाई तथा **ग्र**ंज के**जो सब ने**ताजो हमारे सामने बैठे हैं, च हे विरोधी पक्ष के हों या इधर के---जो त्वर्ण ग्रक्षरों में इतिहास लिखा गया है, मैं चाहता हूं कि क्रापका श्रीर हम।रा भी लिखा जाये । कहीं इतिहासकार यह न लिखें कि हमारे एक वे नेता अपे जिन्होंने देश को ब्राजाद किया ब्रीर ब्राने वाले नेतःस्रों ने उसे गिरा दिया ।

में एक बात याद दिलाना चाहता हूं कि जब पंडित नेहरू ने इस देश के ग्रंदर कोर इंडस्ट्री की बात कही थी, फेक्ट्रियां लगाने की बात कही थी तो उस जमाने में भी एक सेक्शन यह कहता था कि काटेज इंडस्ट्री या स्मील स्केल इंडस्ट्री लगाना चाहिए । लेकिन उन्होंने इस बात को नहीं माना, क्योंकि वे ज⊺नते थे कि साइंटिफिक युग में अगर कोर इंडल्ट्रीज हमारे मुल्क में नहीं होगी, खाद नहीं होगा, पानी नहीं होगा, बिजली नहीं होगी,लोहा नहीं होगा तो हम ग्रपने मुल्क को श्रागे नहीं ले जा सकते हैं। इसलिए उन्होने इस बात को नहीं माना । नेता वह होता हैं जहां पर भावनात्रों से भरे हुए रास्ते पर या गलत रास्ते पर अगर जनता जाती है तो दोवार बनकर उसको मोड़ देदेता है। तो क्रांज अँवह बात इसलिए याद दिलानः चाहता हूं कि माननीय सदस्य मेरे बिरोधी पक्ष के सभी लोग ग्रोर हिंद्रस्तान के सभी लोग स्राज देख रहे हैं कि हिंद्रतान की ग्रामीण जनता, जिनसे कि हर चुनाव में हम ग्रीर ग्राप वोट मांगने

जाते हैं, क्या चाहती है। लेकिन ग्राज श्रार उन्हें कोई सता के विकेन्द्रीकरण द्वारा प्लानिंग का काम दिया जा रहा है, इम्प्लीमेंटेशन का काम दिया जा रहा है, पैसा दिया जारहा है ग्रीर क्या वह हम न दें। या हम और द्याप कोई भी इसका वरीध करें तो मैं इसे उचित नहीं समझता हं क्योंकि ग्राज हिंदुस्तान की जनता बहुत होशिय। र हो चुकी है और वह जानती है इस बात को कि ग्रगर पंचायती राजहमें मिलेगा, पंचायतीं को ताकतें या पावर मिलेगी तो ब्राज हमारा सुधार होगा। ग्रपने गांवों की बात वे खद तय करेंगे। मैं सिर्फ यह बात इसलिए कह रहा हं कि मैं भ्रापसे विनती करना चाहता है, विरोधी पक्ष के माननीय सदस्यों से History is a merciless judge. इतिहास से निर्दयी त्यायकारी कोई नहीं होता । कहीं म्राने वाले इतिहास यह न लिखे कि उन महान ग्राहमात्रों ने जिन्होंने फांसी के तख्तें इस मल्क के लिए चमेथे, ब्रादिवासी, हरिजन ब्रीर नीचे गिरें हुए गरीब लोगों के लिए जो क्रांति इंकलाब सोचा था वह पीछे रह गया। एक बात कहकर मैं खत्म कर दुंगा ... (व्यवधान) सही बात है। सबको समझा रहा हूं। मैं कोई पार्टी लाइन की बात नहीं कह रहा हूं। मैं आपको याद दिलाना चाहता हू उन बीती हुई यादों की जो इस मुल्क में बीती है फ्रीर जिनसे हमारा मल्क ग्रागे उठा है।

्रहमारे विरोधी पक्ष माननीय सदस्य जमीन की बात कह रहे थे। जरा मैं एक बात पूछुं, मेरे समाजवादी साथी जो बैठे हुए हैं उनसे कि समाजवाद का दुश्मन कौन है ? पूजीवाद । क्या ग्रापने कभी यह भी कहा, जमीन तो बंटनी च।हिए, बंटेगी, बंटती रहेगी, कभी आपने पूंजी के बंटवारे की बात कही ? श्राप समाजवाद की बात करते हैं, साम्यवाद की बात करते हैं What is Com-What is socialism? munism? What is Gandhism? What is mixed economy and socialist economy? मैं यह पूछता चाहता हूं कि ग्राज समाजवाद इस मुल्क में अगर नहीं थ्रा रहा

है तो इसके पीछे रोड़ा कौन म्रटका रहा है ? पंजीवाद। तो क्या प्ंजीवाद पर कभी हमला आपने किया। जब भी किया होगा तो कांग्रेस वालों ने किया होगा, समाजवाद के लिए किया होगा और ग्राप में से मेरे साथी कंधे से कंधा मिलाकर इस बात को कहें मैं स्रापसे नम्प्र निवेदन करूंगा कि क्या समाजवाद, पंजीवाद. साम्यवाद, सम्प्रदायवाद एक साथ चल सकता है ? जरा मेरे लर्नेड मेम्बर इस बात को जो मैं कहरहा हूं रात को जाकर सोचें। देश की जनत**ः कह रही है कि** जो लोग क्रांति की बात करते हैं, इस मुल्क से गरीबी मिटाने की बात करते हैं इस मलक में समाजवाद लाने की बात करते हैं ग्राज वे प्रतिक्रियःवादी ताकतों से हाथ मिला एहे हैं। क्या हश्र होगा इसका क्या ग्राप समझते हैं कि हिंदस्तान की जनता बेवक्फ है ? वह समझती है। वह इस बात को समझ चुकी है हमारे साथी कौन हैं, हमारे कौन है हमारे दुश्मन कौन हैं। हमें ग्रीर ग्रापको मिलकर इस शोषणवादी ताकतों को मिटाना है हमने अंग्रेजी राज हटाया, इंसलिए हटाया थाकि हमाराम्लक गरीब है ग्रीर हमारे गरीबों का जो शोषण होता है, जो शोषण हो रहा है उस शोषण को हमें मिटाना है। धन्य है हमारा प्रधान मत्री--मैं उन्हें ,बधाई देना चाहता हुं कि माननीय जवाहर लाल नेहरू ने जो किया: ध्राज वह भी वहीं करने जा रहें हैं कि भावनाओं खेलते हुये लोगों के सामने दीवार बन कर देश की गरीबी मिटाने के लिए देश में सामाजिक बुराइयां मिटाने के लिए, देश को ब्रागेल जान के लिए, यह दोनों बिल लाये हैं जो माने वाला इतिहास लिखेगा। यह कितनी बड़ी बात उन्होंने की है!

एक बात कह कर मैं खत्म कर दूंगा कि पं० नेहरू ने इस देश में बुनियाद रखी थी इंडसिंट्रधल रेवोल्यूशन की । **अगर आज कोर इंडस्ट्री न होतीः जरा** भ्रपने **दिलों** से सोचिये जो बात मैं कह रहा हूं वह वहुत गहराई से समझने की कोशिश करें अगर कोर इंडस्ट्री इस मुल्क न होती, अगर नेहरू उस वक्त भावनाओं में बह गये होते ग्रौर स्माल-स्केल तथा [ठाकूर जगतपाल सिंह]
काटेज इंडस्ट्रीय की बात जैसी कही जा
रही थी, विदेशी ताकतों ने यह शब्द
हमारे मुंह में डाले श्रौर ग्रगर कोर इंडस्ट्री
न होती तो श्राज हमारे देश द्या क्या
होता ?

माननीय सदस्य जं**रा** इस वात को सोचें कि श्रीमती इदिरा गांधी के जीवन में कितनी चुनौतियां ग्राई । उन्होंने उनको अवसर में बदला । जब इस देश के अंदर गल्ला नहीं मिल रहा था, विदेशों में दाम बढ़ा दिये गये थे, तो उन्होंने, इस चुनौती को एकवेप्ट किया ग्रौर श्रवसर में बदला, हरितकाति इस मृत्य में श्रा गई। जब पेट्रोल और डीजल के दाम बढ़े, तो उन्न बक्त उन्होंने क्या किया उसक चनौती को एक देण्ट किया भीर उसके बाद ग्रांज पेटोल श्रीर डीजल श्रापके मल्क में निकल रहा है ।

मैं आखिर में कहना चाहता हूं कि गांधी जी ने हमें पांच हथियार दिये— सत्य, आहिंसा, प्यार,त्याग और रोवा।

नेहरू जी ने हमें पांच चीजें दीं— लोहा विजलीं, टैक्नालोजीं, खाद, पानी तथा और जो चीजें आपके सामने हैं और आज इंदिरा जी ने हमें पांच चीजें दी हैं— जमींदारी एवं रियासतों का अबालीशन । जब बैंक नेश्चनलाईजेशन उन्होंने किया, तो इसी हाउस में विरोध हुणा था, लेकिन बाज वह रूपया कहां जा रहा है? वह गरीबों में जा रहा है। हरित ऋन्ति—पेट्रोल डीजल इत्यादि।

में इसलिए ब्राद दिलाना चाहता हूं कि श्रापने कुर्बानियां की हैं, श्रापके दिल में भी समाज के लिए ज़गह है, लेकिन भावनाओं में न बहो, सता के नाम पर इस देश की उन चीजों को, उन ताकतों को मत उभरने दो जो हमारे ग्राने वाले बच्चों के लिए दुखदायी साबित होंगी।

आज में अंत में अपने प्रधान मती को ब्रधाई देना चाहता हूं कि उन्होंने पांच हथियार हमको दिये। आज दिया है पचामती राज ढांचा, नया ढांचा जो पंचा- यती राज चला सके---कोई पावर लेने की बात नहीं।

दूसरा, जवाहर रोजगार योजना, गरीवों के लिए तीसरा 30 प्रतिशत महिलाओं के लिए .: (व्यवधान) ताली की जरूरत नहीं है। ताली तो जनता देगी जब मैं श्रापके सामने प्लेटफार्म पर श्राऊंगा। ... (व्यवधान) मेरा तो इतना ही कहना है कि मैं श्रपने माननीय विरोधी पक्ष के सदस्यों से बड़ा नम्न-निवेदन कर रहा हूं कि वे इस गहरे सवाल को सोचें अपनी वात कहें लेकिन इस बिल का विरोध न करें। इसे पास करवायें। इसमें श्रापका भी फायदा है, देश का भी फायदा है, सब का फायदा है, वरना किर आप कहेंगे कि राजनीतिक फायदा हमने उठा लिया, गाड़ी निकल जाएगी फिर आप पछतायेंगे।

इतना ही कह कर मैं भ्र**पनी बात** समाप्त करता **ह**ं।

SHRI PARVATHANENI UPEN-DRA: Mr. Vice-Chairman, Sir, I rise to oppose these two Bills because these are not meant to strengthen the Panchayati raj, but are meant only to perpetuate the 'Rajiv raj' in this country. At the outset let me make it very clear that we welcome any genuine move to decentralise the administration, strengthen the panchayati raj and give more power to the people, but the present Constitutional amendment is not the correct way of going about it. We are also committed to holding elections within the panchayati raj institutions regularly every five years. If that had be given a constitutional cover, probably that could have been understood, they could have brought in only that amendment in the Constitution. Articles 83, 172, 326, 327 and 328 speak about Lok Sabha elections. Similarly Assembly article could have been added to give constitutional cover for the election to the panchayati raj institutions also. And the rest should have been left to the State Governments to decide. Why are we opposing these Bills?

SHRI V. NARAYANASAMY (Pondicherry): You are opposing these Bills as a member of the National Front?

SHRI PARVATHANENI UPEN-DRA: What is this silly question? Don't put silly questions. It is a question? Put some intelligent question.

SHRI V. NARAYANASAMY: You are acting like childish people without coming to a consensus on this issue.

SHRI H. K. L. BHAGAT: I will request my colleague not to put any embariassing question to him.

SHRI PARVATHANENI UPEN-DRA: Thank you very much. Mr. Vice-Chairman, why are we opposing these Bills? On what grounds? Our opposition is on ethical and constitutional grounds. We are also opposed to these Bills because we are convinced that these are guided by political considerations.

Sir, the motive behind the whole exercise, making its appearance as it does on the eve of the nation-wide elecions is quite transparest. ruling party is not at all worried about the propriety of bringing such major changes in the Constitution at the fag end of its term. We are all aware that these Constitution Amendmen Bills, even if they are passed, require ratification by half of State Assemblies and after that the President's assent required. you are giving one year's time to the State Assemblies to modify their exist-All this will take us to ing Acts. either end of 1990 or 1991. Why is this Government, which has almost reached the end of its mandate, rushing through these Bills at this stage? Everybody can understand the motives of these people.

Another thing is, why did I say that on ethical considerations we are opposing these Bills? Becacse Panchayat Raj was a national mandate during our freedom struggle. It is

one subject on which we should secure a national consensus because basically nobody is opposed to strengthening the Panchayat Raj or the concept of Panchayat Raj. Unfortunately, the whole effort has been reduced to a p litical gimmickry, guided by partisan considerations . Balwantrai Mehta Committee made its recommendations about three decades ago, the Asoka Mehta Committee about 12 years ago. But why has this Kumbhkarana woken up suddenly in 1989, at the end of its term, shouting "Panchayat Raj, Panchayat Raj, Panchayat Raj" like a Vedic man-It is showing an indecent haste in rushing through this legislation. The legislation itself is very hastily thought of and badly drafted. you see the Nagarpalika Bill, vou know what type of drafting has gone behind this. It confuses the whole situation as regards Panchayat Raj in the country. As regards the Bill, which is inexpedient and unwarranted, I only quote what my Party Tresident has said:

"It is unnecessary and improper for the Centre to impose a uniform rigid model for all the States since every State Legislature is constitutionally empowered to develop a model appropriate to the state of social and economic development which it has attained and consonant with the athos of its culture."

"It should have complete freedom to determine the pattern and structure of its local self-governing institutions, the extent of devolution of powers and the quantum and the type of resources to be made available for their development and welfare activities. If the Centres genuinely solicitous about the working of the PR institutions, it can be more generous in its grants to the States without making any political capital out of it."

Mr. Vice-Chairman, Sir, as I stated in the beginning I oppose this Bill, apart from on ethical grounds, on Con-

[Shri Parvathaneni Upendra] stitutional grounds also. very deliberate, premeditated and savage attack on the Constitutional autonomy of the States and the federal nature of our polity. The amendment goes against the spirit of federalism, the division of powers between the Centre and the States. friends have already pointed out, Panchayati Raj is in the State List, and the Centre has no authority tamper with this power and amend the Constitution in this respect.

They may say about the Directive They also say, under Principles. article 40 "State" means both the Centre and the State Governments and therefore, they have also a responsibility to look after the welfare of the Panchayati Raj institutions. connection, what Mr. Santhanam-who introduced this amendment-said was quoted by Mr. Balanandan, and I think it is worth quoting again. What he actually said is:

What power should be given to a village panchayat, what its area would be and what the functions should be, will vary from Province to Province and from State to State. It is not desirable that any hard and fast direction should be given in this Constitution. I think these must be left to the Provincial Legislatures."

That is what Mr. Santhanam, who introduced this part in the Constitution, had stated. My predecessor speakers have already said that these amendments change the basic structure of the Constitution itself and they go against the Supreme Court judgment in this regard.

Now, two new Schedules are proposed to be added, the Eleventh Schedule and the Twelfth Schedule which, in effect, mean that you are introducing a three-tier Administration in the country. In this connection I would like to quote

article 1 of the Constitution. Article
1 of the Constitution defines what
India is. Sub-clause (1) of article
1 states

"India, that is Bharat, shall be a Union of States."

It does not say that India shall be a Union of a Federal Government, States and local bodies. Unless Article 1 is amended, a third level of Government cannot be introduced through these Constitutional amendments.

Then, I would also say that this legislation which is sought to be pushed through Parliament is a colourable legislation. In this connection I would like to quote an eminent jurist, he former Chief Justice of the Delhi High Court, Justic Rajinder Sachar. I quote:

"The scheme of the Constitution and the distribution of the Legislative Lists clearly show that Parliament is incompetent to legislate with regard to panchayats. There is no legislative entry with regard to panchayats in the Union List, that is. List I. The purported exercise of power by Parliament, to legislate on the subject of panchayats is really a fraud on the Constitution and is a colourable piece of legislation. The legislation with regard to PR, now sought to be passed by Parliament, would be a nullity as being an Act passed by a Legislature without the legislative competence. It is no part of the duty of the State Government to carry out either the provisions of a void legislation or any of the directives issued by the Central Government in pursuance of such a void legislation purporting to be under article 256."

"The constitutional amendment is in exercise of the constituent power under Article 368. But, as it is not amending the State List, it will remain a useless, decorative amendment."

Now what is the necessity for these Bills? In the existing Constitution itself the States can delegate powers to the panchayat bodies. The amplitude of the powers under entry (5) of List II of the Seventh Schedule of the Constitution is very wide. The States can delegate powers to the panchayati raj institutions. have already done it through State Acts. Otherwise, they could not If they had no power have done it. to delegate to the panchayati raj institutions, how could Andhra Pradesh, Karnataka, West Bengal and other States pass those legislations delegating powers to the panchayati raj in-That itself shows that stitutions? this Amendment is superfluous.

In AIR 1954, Bombay, page 261, AIR 1956, Orissa, page 7 and AIR 1957, Andhra Pradesh, page 393, it has been held that the power under entry 5 of List II is of the widest amplitude, and the State can also confer such powers that it possesses on local authorities, including the power of taxation within the limits of List II for the purpose of local government and also for election to local authorities. Therefore his is a superfluous legislation.

In fact, as my friend has suggested, they could have taken the opinion of the Supreme Court in this regard under Article 143 regarding the constitutional validity of this legislation.

Now I come to another point: What would be the effect of this legislation on the Centre-State relations? fig-leaf of the slogan of under the "power to the people" with all the accompaniment of a flowery rhetoric a lethal blow is being delivered on the autonomy of the States, and a basic feature of this amendment is the mistrust of the State Governments. Also it is clear that the Centre does not trust the States to function within the I would. powers delegated to them. like to quote a letter written by our Chief Minister to the Prime Minister en May 17, 1989. I quote:

I have to confers that I am very sceptical, indeed apprehensive. about your interpretation of the naof the Amendment. Instead of being constitutionally and conceptually independent in legislation and accondtable solely to its electorate, the State Legislatures and the State Governments are now sought to be reduced to mere instruments of implementation whatever is mandated in the pro-Amendment., posed Instead of strengthening the resources and authority of the State Governments and helping them to promote democracy at the district and sub-district levels, an impression is being sought to be created through the proposed Amendment that local self-government has to be rescued by the Central Government from the clutches of the State Governments. Instead of recognising and strengthening the holistic nature of the State administation, a dangerous and illusory schism is sought to be created between the State and sub-State levels of the Government. This I must point out, may have very serious consequences for the internal political and emotional. integrity and homogencity of the State."

Mr. Vice-Chairman, Sir, the track record of this Government clearly shows that they have been continuously encroaching upon the powers of the States, and this is one more instance of such diabolical attempts.

Then, a point has been raised that they are talking about devolution of powers from the States to the panchayt bodies, but what about the major question of devolution of power from the Centre to the States. They are not talking about it. Whenever we raise that question, they are silent. We have also seen even in small things like amending the terms of reference of the Ninth Finance Commission, what attitude this Government has taken. We can understand,

(Shri Parvathaneni Upendra)

by the Sixty-Fourth and the Sixty-Fifth Amendments now before us they re-allocate the subjects generously and take them away from the States and give them to the panchayat bo-But unless the powers from the Centre are developed on the State it is all meaningless. The Prime Minister has referred in the other House and also outside to the recommendations of the Ashoka, Committee telling that the Ashoka Mehta Committee itself had recommended these things. Para 6 in Chapter III of the Ashoka Mehta Committee's Report was quoted. But preceding that there is Para 5 in the same Chapter, which I would like to quote from the Ashoka Mehta Committee's Report. I quote:

"It has been argued that the logical corollary of treating Panchavati Raj as an imperative is the need of greater devolution of functions of authority from the Union to State, level. While we are not competent to say what should be the pattern of distribution powers between the Centre and the States, our recommendations about the transfer of substantial quantum of powers from the State Governments to the local bodies have implications on the existing scheme of distribution of powers between the Union and the States, which should require a detailed, but separate, consideration."

Then another question arises is: the uniformity which is being suggested in these Constitutional amendments desirable or not? As you all know. every State has got its own peculiar problems, priorities, resource levels and capabilities. So, there cannot be any uniformity. The booklet circulated by the Government India itself shows each State has got its own pattern. Ten States have got one type of Panchayati Raj institutions; four States have got some other system. Even among the ten States

there are various differences. Is it necessary or desirable to try to bring about a uniformity through this Bill? Once it is put in the Constitution the States are bound to accept and they have to follow it. That is your intention and you are threatening invocation of Article 356 also if it is not done. That means what you are trying to do is to undo whatever is there in the States already and you are trying to impose a uniform pattern, which is not at all desirable and is, rather dangerous.

Of course in one of the Bills—Panchayati Raj Bill-you have removed most of the references to "Governor", but in the second Bill with a vengeance you have put "Governor" in every al-ternate line. Bhajan Lal Ji very correctly said "Governor" means Governor acting on the advice of the Council of Ministers. But we have got practical experience how Governors are behaving nowadays-whether they are going by the advice of the Council of Ministers or are trying to show they have got discretionary po-If you are sincere and genuine, why put Governor? You could have put "State Government". There is nothing constitutional what you are suggesting there. It is a local arrangement.

SHRI JAGESH DESAI; All the orders are given in the name of Governor in all the States (Interruptions)

SHRI PARVATHANENI UPEN-DRA: Sir, another thing is being said: Where is the Centre interfering? The Centre is not interfering. Everything has been left to the State Legislatures. What is left to the State Legislatures. We have seen the They have given the complete pattern of the proposed Panchayati Raj institutions what should be done and what should not be done. Nothing has been left for the State Governments except to follow. On top of it you are threatening,—Mr. Shiv has threatened in the other House that Centre will invoke President's rule

Constitution (64th and

if the States do not follow. Even today he said that. Therefore, that means the States will be compelled to follow. As I said already, rent types of Panchayati Raj institutions are there in various States. Alelected bodies are there in a number of States. Their terms therefore two years, for three years, for four years or whether it is. Now, you want the State Governments to amend their acts, abolish all those institutions which are already functioning efficiently and introduce some pattern which you think is the best for the whole country. You prescribing a medicine for us and you say this is the best and we should swallow it. But we are not prepared to swallow it whatever may be Suppose the State your threats. Legislatures refuse to accept these things. I have already said it is It has no colourable legislation. validity. It will be challenged in a court of law and that it will be struck Therefore, you cannot com-

Now, I come to another aspect. What are the political motives of this Government in bringing these bills now in such a hurry apart from a diabolical intention of usurping whatever powers are left with the States? That is one thing. And the second thing is, in the States they want to create some mini-administrative units which will come into conflict with the State Governments, so that through schemes like Jawahar Rozgar Yojana and other funny scheme, you can directly fund units and bring a perpetual conflict between these units, and the State Governments. Ιt will lead anarchy. That means you are aiming at an anarchy by passing the State Governments, trying to deal with sub-State units there. You are trying to bring a kind of anarchy, in administrative set-up there.

pel the State Governments to follow

any uniform pattern.

The Government also says: "We are very keen to ensure timely elections". I am only amused when a

party which has not held its organisational elections for decades, which has no membership, that party is speaking of democracy and regular elections...(Interruptions)...

THE VICE CHAIRMAN (SHRI MIRZA IRSHADBAIG): Don't speak about the party...(Interruptions)...

SHRI PARVATHANENI UPEND-RA: Now, everything is nomination in their scheme of things. We have shown our sincerity by holding regular elections. Nobody can blame us that we are not for regular elections but what is the track record of your Government? I have with me a parliamentary unstarred question No. 2429 dated 21st July, 1989 answered in the Rajya Sabha by our friend, Mr. Janardhan Poojari. It gives a statement of elections held at the district, middle and the lower levels. He gives all the details of the Congress (I) States when they have held the elections last. In Bihar lower level elections were held in 1978, middle level. election in 1979 and the district level in 1980. Then, you have got Himachal Pradesh-upper lvel elections in 1971, 1971. Then, you have Maharashtrathe district level elections were held in 1979 and you have Punjab-the district level elections were held in 1975. middle level elections in 1975 and the lower level 1983. In Madhya Pradesh 1983 was the last election. It was like this, the list of Congress (I) States which have defaulted.

SHRI JAGESH DESAI: It has been held recently in Maharashtra.

SHRI PARVATHANENI UPEND-RA: I do not know. This is the answer given by your Minister. He may correct it.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): He is correcting you.

SHRI DIPEN GHOSH: Let the Minister correct the reply.

SHRI VIRENDRA VERMA: No Zilla Parishad elections were held for the last 11 years.

SHRI PARVATHANENI UPEND-RA: Mr. Vice-Chairman, funnily the Government of Orissa and Maharashtra also taking advantage of these Bills have postponed the elections which have already been scheduled. Our friend has mentioned about Tripura and I came to know yesterday—Mr. Lal Denga met me here. He said that in Mizoram, a few days back 158 Panchayats have been superseded by the Congress Government.

SHRI DIPEN GHOSH: Let Mohsina Kidwai make a note of it.

SHRIMATI MOHSINA KIDWAI: That is why we have brought forward these Bills.

SHRI PARVATHANENI UPEND-RA: This is the concern they are showing for Panchyati Raj... (Interruptions)...There is another interesting incident-relating to the Karnataka Panchayat Raj Bill. The Government the non-Karnataka Congress Government soon after it came to power, sent to the Central Governmen its Bill for President's assent in 1983. Do you know how long they kept in here? Till July, 1935. For two years they kept it here, a progressive legislation adopted by the Karnataka Legislature. They kept for two years without giving the consent. 6.00 P.M. In Andhra Pradesh, we have the most model legislation on the Panchayati Raj institutions... (Interruptions)...

SHRI D. B. CHANDRE GOWDA (Maharashtra): Upendra Ji, lutimately the Minister had to say that he would go on hunger strike.

SHRI PARVATHANENI UPEND-RA: Yes Mr. Nazir Sab was the Min-

ister. He had to threaten that he would go on hunger strike in Delhi unless the Bill was given President's assent. And in Andhra Pradesh, we have a very model legislation on Panchayati Raj institutions to which the Prime Minister also referred. Of course, he mixed up so many things as usual. But it is a very model legislation. If I have got the time, I would have enplained how progressive it is. But the Congress Party opposed it in Andhra Pradesh. They did not want the Mandal system which takes administration nearer to the people. today, three-fourths of the superseded or abolished Panchayati Raj institutions are in Congress-ruled States. Why don't you hold the elections in Delhi, in the capital? Why you are not holding elections to the Metropolitan Council. You show your concern for timely elections in far away villages and there is no election in Delhi in spite of the demand of the people?

Therefore Mr. Vice-Chairman, Sir. I have got three conclusions why they are doing it. One is to take dubious credit giving power to the people that won't help them. Our friends have said, the last straw they are catching because all the slogans are over. Garibi Hatao, Bekari Hatao, all hataos are over. Now, it is the time to hatao you. Now, they want some slogans-power to the peopleand suddenly it comes there. Therefore, that is one thing. They have nothing... (Interruption)... This one slogan they want. Another thing is, since the non-Congress (I) States have already implemented this scheme, show one-up-manship: "Oh we are bringing a constitutional amendment: it is a progressive legislation" and all that to show to the world that they are extraordinarily doing something wonderful. I was shocked when the Prime Minister mentioned that seven lakh new people will come into the fold of self-Government scheme. What new people? These sarpanches and panches were there. Where new

people are coming from? You have not held elections. The posts were there. What is new? Where from seven lakhs new people are coming? (Interruptions) ... I can understand the Prime Minister is ignorant of the rural structure. He may not be knowing what is sarpanch and panch and all that. (Interruptions)...And the third conclusion which I reach is. because the non-Congress (I) Govimplementing ernments are scheme effectively and they getting strengthened in the rural areas through these Panchayati Raj institutions, you destroy them completely. ... (Interruptions)... Therefore. time. have no (Interruptions)...Mr. Jagesh Desai, please sit down. Don't disturb me. Sir, why you allow him every time? It is not proper. Every time he gets up... (Interruptions)...

(SHRI THE VICE-CHAIRMAN MIRZA IRSHADBAIG). Please sit down. Please keep silence. (Interruptions) ...

, SHRI-M. M. JACOB: He is afraid of the people in the Panchayats... (Interruptions)...If power is given ... (Interruptions) ...

SHRI PARVATHANENI UPEND-RA: I are disturbed in my thought. I speak and they get up every minute. What is this? I do not disturb anybody like this except the Ministers ... (Interruptions) ...

ठाकुर जातपाल सिंह: मेरा जाइंट धाक आर्डर है। 6 बजे गये हैं। हाउस से पूछ जिल्लाजा किये आगे चलाना है या नहीं।

्र उपसमाध्यक्ष (श्री मीजि इशदिवेग) । हाउस चलता रहेगा ।

SHRI PARVATHANENI UPEN-DRA: Now, they mentioned about the power...(Interruptions).

SHRI: V. GOPALSAMY: Up to what time are we going to sit?

THE VICE-CHAIRMAN: (SHRI MIRZA IRSHADBAIG): Beyond six:

SHRI PARVATHANENI UPEN-DRA: I can continue later.

SHRI MURASOLI MARAN (Tamil Nadu): You can have it day-aftertomorrow. (Interruptions).

SHRI PARVATHANENI DRA: I have got another 20 minutes' time. I can continue day-after tomerrow.

VICE-CHAIRMAN THE (SHRI MIRZA IRSHADBAIG): Up to 6.30 P.M. we can sit. (Interruptions).

SHRI M. M. JACOB: This side also here. Mr. Vice-Chairman, please ask us till what time we want continue: (Interruptions). Let Upendraji continue his speech and complete and then give us a chance also to reply to him. Then we can adjourn, (Interruptions),

VICE-CHAIRMAN (SHRI THE MIRZA IRSHADBAIG): Let Mr. Upendra complete his speech.

SHRI PARVATHANENI DRA: Mr. Vice-Chairman, small doses will be better. They cannot bear any longer. (Interruptions).

VICE-CHAIRMAN MIRZA IRSHADBAIG): You continue now,

SHRI DIPEN GHOSH: Mr. Vice-Chairman, anyway, we are not going to conclude the discussion today. It has to be continued. I have to be continued day-after-tomorrow and again on 18th. So, you adjourn the House as we sit only up to 6 o'clock. He will speak day-after-tomorrow.

उपसमाध्यक्ष (भी भीजा इसारक्ष) ! बिजनैस एडवाइजरी कमेटी में यह डिसा-इड हो चुका है कि धगर जरूरत हो तो **6 बजे से भागे भी हाउस को बढ़ा सकते हैं**। (Interruptions)

[श्री मीर्जा इर्गादवेग]

I am on my legs. So many speakers want to participate in this debate: Whatever time is fixed, प्रभी साहे छ: भजे तक बैठ सकते हैं।

SHRI DIPEN GHOSH: He agreed with me. Mr. Jacob agreed with me. We cannot...(Interruptions).

SHRI H. K. L. BHAGAT: Mr. Vice-Chairman, obviously, these measures are very important. There are criticisms as well as support. A large number of people want to speak. In the Lok Sabha, if I am not wrong, as many as 87 Members spoke. If the Rajya Sabha sits longer. (Interruptions). I would like to say, after Mr. Upendra finishes, one may speak from this side. Mr. Ahluwalia will speak. (Interruptions). There is no question of some Members saying 'no'. Let us hear what the House has to say. (Interruptions).

SHRI PARVATHANENI UPEN-DRA: My party has been allotted 55 minutes. I have taken half an hour. Another 25 minutes I have to speak.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): You can speak. You can take your time. Why are you not continuing? Other people are also here. They want to speak on this. (Interruptions). I want to know from Mr. Upendra whether he wants to continue or not. Have you completed your speech? (Interruptions).

SHRI DIPEN GHOSH: You have to take the leave of the House as to whether we want to sit after 6 o'clock or not.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Mr. Upendra, you continue your speech. I have not adjourned the House. (Interruptions).

्र उपेन्द्र जी, स्नापकी स्पीच कम्पलीट हो गई है या सभी चालू है ?

SHRI M S. GURUPADASWAMY: Please do not make it an issue. We have got some important engagements Otherwise we could have sat late. We have got important engagements. (Interruptions).

SHRI H. K. L. BHAGAT: Is what you are discussing now not important? It there something more important than this?

SHRI M. M. JACOB: Passing power to the people of this country is more important. So we are prepared to sit. (Interruptions).

SHRI V. GOPALSAMY: The Prime Minister is going to make a speech tomorrow. We have also to prepare ourselves.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Mr. Upendra, why don't you complete your speech now? हाऊस 6.00 बजे तक चलेगा

श्री स्नटल बिहारी वाजपेयी: (मध्य प्रदेश): नहीं, अभी तक यह फैसला नहीं हुआ कि सदन 6 बजे के बाद बैठे। अगर इस सवाल पर एक राय हुई तो तब चला-इये।

उपसमाध्यक्ष (श्री सीर्जा इर्गाववेग) वर्चा में इतने लोगों का नाम श्राया है श्रीर इसके व्यि जी वक्त तय किया गया है उसमें इतने स्पीकर पूरे नहीं हो सकते हैं। श्राधा घंटा बैठने में क्या हर्ज है ? श्रभी स्पीच चालू है, श्राधे घंटे में क्या है? Mr. Upendra, you can complete

PROF. C. LAKSHMANNA (Andhra Pradesh): You have taken a decision to close at 6 o'clock. It is already 6.10. Why should you go back on your own word? Tomorrow is Independence Day Members are concerned about it. Why shold you come in the way? It is a great day.

your speech within that time.

उपसमाध्यक्ष (श्री मीर्जा इर्जादबेग) अ और भी लोग हैं जो इस पुर बोलना चाहते हैं।

PROF. C. LAKSHMANNA: The decision was taken. How many times should you change the decision of the House?

उपसमाध्यक्ष : बिजनेस एडवाइजरी कमेटी ने यह तय किया है इसलिये इसको चेंज करने का सवाल नहीं है ।

SHRI DIPEN GHOSH: The Business Advisory Committee had allotted 16 hours for discussing these two Bills. So, whether you continue now up to 7 o' clock or 8 o' clock, you cannot complete the debate. Yhen you can keep us engaged here? You adjourn the House now and let us anyway continue the debate the day after tomorrow.

SHRI M. M. JACOB: The decision of the Business Advisory Committee was to sit up to 6 and beyond 6, if necessary.

SHRI PARVATHANENI UPEN-DRA: No, no

SHRI M. S. GURUPADASWAMY: With the consent of the House.

SHRI M. M. JACOB: Today Mr. Upendra was speaking and there was no unusual thing that happened for him to stop his speech abruptly. Let him complete his speech and if you permit, one Member from this side of the House also can speak and then we can adjourn the House.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): We are very much interested in the debate. We want to hear Mr. Upendra and then we want one Member from our side also to speak. Mr. Ahluwalia from our side also will speak now. We can sit till 7 o' clock.

उपसमाध्यक्ष (श्री मीजा इशांदबेग): यह कोई प्रश्न मत बनाइये। ... (व्यव धान)...में सदन के सामने यह प्रश्न रखता हूं कि सदन को....

SHRI M S GURUPADASWAMY: Don't break a convention.

SHRI DIPEN GHOSH. Don't make a bad precedent.

उपसमाध्यक्ष (श्री मीर्जा इर्गादबेग) : उपेन्द्र जी, श्रापके पास मेटीरियल बहुत है। श्रापने क्यों खत्म कर दिया ?

SHRI M M JACOB: I can suggest a compromise. Let Mr. Upendra conclude his speech and then we can adjourn.

उपसमाध्यक्ष (श्री सीर्जा इर्शाव बेग) : भ्राप 15 मिनट क्यों नहीं बोलते। भ्राप थक गये लगता है ।

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Are you prepared to continue, Mr. Upendra? ... (Interruptions)

SHRI DIPEN GHOSH: Why are you dragging this issue? Do not create any wrong precedent. You adjourn the House...(Interruptions)...

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Just a minute. Let us hear Mr. Jacob... (Interruptions)...

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): It is all right now You adjourn the House... (Interruptions)...

SHRI V. GOPALSAMY: After a long time, Mr. Matto, you have made a sensible suggestion... (Interruptions)...

SHRI H. K. L. BHAGAT: Mr. Vice-Chairman, Sir, Mr. Upendra has already taken the time. So, let him conclude now...(Interruptions)...

श्री पदात कुझार कांसल (पंजाब): सर्फ इसी बात पर 15 मिनट जाया कर विषे ... (श्यवधान)

श्री सुरेन्द्रजीत सिंह श्रहतूव। लिया बिह्यार): सगर नहीं बोलना है तो मुझे बोलने का मौका दिया जाये।

SHRI GHULAM RASOOL MATTO: We can sit late later, but not today ... (Interruptions) ...

SHRI PARVATHANENI UPEN-DRA: Mr. Vice-Chairman, Sir, before starting my speech, I checked up and they told me that it is only up to six o' clock. In fact, I was not prepared to speak today. Mr. Darbara Singh was supposed to speak. Somebody went and told him to go out, They sent out Mr Darbara Singh and put up some other speaker in his place. That is why I started. I also said that I will speak only up to six o' clock and will not speak after six o' clock. Today, I have fuel only up to six o' clock!...(Interruptions)...

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Mr. Upendra, you see, we have other Members also who want to speak just now. What is your decision? Are you continuing or may I call somebodyelse?... (Interruptions)

SHRI YASHWANT SINHA (Bihar): You cannot call another Member before he finishes...(Interruptions)...

SHRI PARVATHANENI UPEN-DRA: If you force me, I will end my speech, wherever I have finished But that is not correct. I checked up before starting and I was specifically told that it is up to six o' clock only and that is why I started Otherwise I would not have started at all ... (Interruptions)...

THE VICE-CHAIRMAN (SHRIMIRZA IRSHADBAIG): Who told you?...(Interruptions)...

SHRI PARVATHANENI UPEN-DRA: If you want, I will stop. (Interruptions)...

THE 'VICE-CHAIRMAN (SHRI MIRAZ IRSHADBAIG): I don't what you to stop.

मैं तो चाहता हूं आप ज्यादा बोलें और भ्राजही भ्रमनी स्पीच खत्म करें। दूसरे मैम्बर्स तैयार हैं।

SHRI M. S. GURUPADASWAMY: Please do not break the convention. It has got to be done by consensus. The mood of the House is not to proceed further. What do you gain by ten minutes? I would request you to adjourn it. We will meet later... (Interruptions)...

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): If you talk about the mood of the House, then both the sides must be considered...
(Interruptions)...

[The Deputy Chairman (in the Chair)]

PROF. C. LAKSHMANNA. Madam Deputy Chairman, our party speaker was asked to speak and they told that it was up to six o' clock only. Otherwise he would have said, "I will not speak."... (Interruptions)... I think it is better, in the interest of the House, to adjourn it today and take it up later... (Interruptions).

SHRI V. GOPALSAMY: (Interruptions) You have come to adjourn the House.

THE DEPUTY CHAIRMAN: I do not always come to adjourn the House, I sometimes come to start the House, (Interruptions)

SHRI H. K. L. BHAGAT: The sense of the House is not merely of the Opposition. All the same, I was saying that since the Opposition does not want to sit even for such an important thing, extra time...Please hear. The Business Advisory Com-

mittee allocated 16 hours. There could be more also. It has been noticed. Since they are insisting that they consider other things more important than this debate in that case you can adjourn the House. But I want to make it clear that again today Mr. Upendra having spoken for 40 minutes now wants to run away...(Interruptions)

SHRI PARVATHANENI UPEN-DRA: Highly objectionable.

(Interruptions)

SHRI DIPEN GHOSH: Madam Deputy Chairman, He has used a new phrase 'running away'. He is obsessed with... (Interruptions) It was not a question of running away. You must know English. Then use English. (Interruptions) What is the meaning of running away?

उपसमापितः भगत जो को अपनो बात पूरो कर लेने दोजिए ।... (व्यवधान)

SHRI H. K. L. BHAGAT: Without any reason if they want the House to be adjourned, I do not mind. But they are trying to obstruct like children. (Interruptions)

श्री चतुरानन सिश्चः सात बजे तक हम लोग डिसकस करें कि हम लोग बैठेंगे कि नहीं, श्रीर बैठे रहें ? . . . (व्यवधान)

उपसमापितः श्री चतुरानन मिश्र जो ने ठोक बात कही कि बजाए इसके कि हम लोग इस बहस में अपना वक्त बबाद करें।

I think by this time one more could have spoken.

SHRI V. GOPALSAMY: On a point of order. This is a very important discussion. Our hon Prime Minister was here. He introduced these Bills, very important Bills. He should have stayed throughout and listened to the debate.

(Interruptions)

THE DEPUTY CHAIRMAN: Just a minute, Listen. There is no point

of order in this. It is a point of your opinion. If the Prime Minister was here it is fine. If he cannot be here it does not mean that the House will not work. We will continue.

श्री पवन कुमार बांसल ः गोपालसामी ऐसी बात करके खुश हो रहे हैं।... (ब्यवधान)

श्री एच० के० एल० मगतः प्रव यह भी बहाने ढूढ़ रहे हैं—नये-नये बहाने । सोधी बात कहें कि आज डिबेट नहीं करना चाहते, आज नहीं बठना चाहते ... (व्यवधान) कहीं इम्पार्टेट एनगेजमेंट है—क्या इससे ज्यादा इम्पार्टेट हैं?

We would not be obstinate.

श्री पवन फुमार बांसलः यह छह बजे किसी जरूरी काम के लिए जाना चा रहेथा...(ब्यवधान)

C. LAKSHMANNA: It is not a question of running away. This term has become a very fashionable one. It is beside the point. The point is that our when Speaker was asked to speak it was made clear to him that the discussion will be up to 6 only today. Otherwise he o'clock would have requested to speak tomorrow and somebody else could have spoken. At that stage there was an agreement that it would end by 6 o'clock. We have got other engage. ments. And all of us have to prepare also for tomorrow's Independence Day (Interruptions)

AN HON. MEMBER: The Opposition is trying to run away. (Inter-ruptions)

THE DEPUTY CHAIRMAN: I don't think anybody is running away. Everybody seems to be sticking here—including myself. If the House so agrees that we should continue the discussion...

SOME HON MEMBERS: No, no. (Interruptions)

THE DEPUTY CHAIRMAN: I do not know how many people are speaking at the same time I have got only two ears.

SHRI DIPEN GHOSH: We have not agreed. Normally if we want to continue the House beyond 6 o'clock, leave is taken from the House or consulations of State for Parliamentary Affairs, Mr. Jacob, before 6 o'clock. I wanted to know whether he was intending that the discussion should continue beyond 6 o'clock. He told me that there was no objection from his side if the House is adjourned at 6 o'clock.

SHRIMATI RENUKA CHOWDHU-RY: He will never talk to you now.

SHRI DIPEN GHOSH: Mr. Upendra was speaking at 6 o'clock. The question came whether the House would be adjourned at 6 o'clock and Mr. Upendra will continue the day after tomorrow. Our information was that we would not sit beyond 6 o'clock.

THE DEPUTY CHAIRMAN: You are speaking after 6 o'clock.

SHRI DIPEN GHOSH: It is because the Vice-Chairman could not give a decision. Anyway, we are not going to complete the discussion tonight. We are having two more days. The session can also be extended beyond that. Mr. Bhagat says that since we are demanding adjournment of the House we are running from the discussion. We will not be running away. We will be sitting here to vote it down and to defeat the Government on the floor of the House. We will not be running away. We will not be giving you any opportunity to get these two Bills passed. We are going to defeat these two Bills. We sav that this House be adjourned now.

Let us resume the discussion the day after tomorrow at 11 o'clock.

(Interruptions)

THE DEPUTY CHAIRMAN: Let me first handle this situation. see that we have allotted 16 hours for these two Bills. We also have another Constitutional Amendment Bill on Tripura for which we have allotted two hours. It means 18 hours. In the next two sittings, we will be having Special Mentions and I do not know whether they will be over in one hour. Let us have one more speaker. I promise that after one Member has spoken, I will adjourn the not know I do has happened to our Rajya Sabha, We have sat over here the whole night. (Interruptions) I am sorry you were not a Member of this House. So, you don't know,

(Interruptions)

श्री भजन लाल: मैंडम, मेरा प्वायंटा श्राफ ग्रांडर है।... (व्यवधान) मैं इस मामले में ग्रापकी व्यक्तिंग चाहता हूं। क्या हाउस का टाइम बढ़ाया जा सकता है या नहीं ग्रांर बढ़ाया जा सकता है तो हाउस की मर्जी से बढ़ सकता है या नहीं ? भैं श्रापकी व्यक्तिंग, ग्रागर हाउस चाहे तो बढ़ सकता है या नहीं ?

उपसभापति : हां, बढ़ सकता : है।

श्री भजन लाल : मैडम, हाउस से प्रिष्ठिए । ग्रगर हाउस चाहे तो बढ़ाइये ग्रौर ग्रगर नहीं चाहे तो न बढ़ाइये।

श्री दीपेन घोष: यह हरियाणा विद्यान सभा नहीं है। इधर का कानून दूसरा है।...(ब्यवधान)

श्री मजन लाल: इस मामले में हाउस मास्टर है। ... (व्यवधान) ...मडम, इसके लिए श्राप हाउस से पृष्ठिएंगा। ... (व्यवधान)

PROF. C. LAKSHMANNA. It is not a question of another speech. When Mr. Upendra was to start this speech it was a clear understanding

that the House will be adjourned at 6 o'clock. Now he has got another engagement. He has to go.

SHRI M. M. JACOB: Madam, in your absence the Vice-Chairman who was in the Chair said that the House would continue up to 6.30 p.m. Now you can decide.

THE DEPUTY CHAIRMAN: It is very unfortunate that we have wasted half an hour in deciding whether we shall sit or we shall not sit beyond 6 o'clock. By this time we would have adjourned the House. If request the hon. Members to sit for one speech and then adjourn so that we have less business.

PROF C. LAKSHMANNA: You are standing on procedure...(Interruptions).

THE DEPUTY CHAIRMAN: Just a minute. I will tell you that the Janata Dal has got four Members listed. Only one has spoken. The CPM has got 5 Members. Now, how are you going to find time? (Interruptions) If you want to abide by the time, then from Mr. Gurupadaswamy's side nobody will speak because he has taken so much time. ... (Interruptions) Let not you bind yourself with the time allotted to you. Otherwise, you will be in difficulty.

(Interruptions)

PROF. C. LAKSHMANNA: It was a clear understanding, an agreement, a convent... (Interruptions)... which cannot be disturbed. (Interruptions)

THE DEPUTY CHAIRMAN: Can we sit up to 7 o'clock?

PROF. C. LAKSHMANNA: No. no.

(Interruptions)

ठाकुरजगतपाल सिंह : भ्राध वंटा इसमें ऐसे ही खराब कर दिया। ...(व्यवधान)...इनके लिए यह भर्जेन्ट वर्क नहीं है।...(व्यवधान)...

उपसभापति : मैंने भ्राप लोगों से रिक्वेस्ट की । भ्राप चेयर की रिक्वेस्ट नहीं मानते हैं, भ्रापको मर्जी, मत मानिए। If you do not want to sit and discuss, I cannot say anything. The Minister is willing to listen, there are Members who want to speak. If nobody wants to hear, then we will adjourn the House.

Now, the House stands adjourned till 11 A.M. on 16th August, 1989.

The House then adjourned at thirty-two minutes past six of the clock till eleven of the clock on Wednesday, the 16th August, 1989.